BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 31/2024

HARENDER KUMAR ...APPLICANT

-VERSUS-

STATE OF U.P. & ORS. ...RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF RESPONDENT NO. 5/ M/S NEW YASHODA HOSPITAL	1-6
2.	**ANNEXURE R5-A** A true copy of the Joint Inspection report	7-27
3.	**ANNEXURE R5-B** (COLLY) True copies along with translated copies of the FIR registered against the Applicant	28-64
4.	**ANNEXURE R5-C** A true copy of the said reports along with translated copies	65

Scanned with OKEN Scanner

5.	**I.A. No. of 2024** Application under Section 151, CPC, 1908 seeking exemption from filing official translation of Annexures along wit affidavit.	66-68
6.	**Vakalatnama**	69
7.	**Proof of Service**	

THROUGH COUNSEL

AZAD BANSALA & PRAKRITI RASTOGI
(ADVOCATES FOR RESPONDENT NO. 5)
Ph: +91-9997799519; +91-9818850608
e-mail id: azadbansalaclcdu@gmail.com , prakritir13@gmail.com
Off: B-20, Nizamuddin West, Delhi, 110013

Scanned with OKEN Scanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 31/2024

HARENDER KUMAR ...APPLICANT

-VERSUS-

STATE OF U.P. & ORS. ...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 5/ M/S NEW YASHODA HOSPITAL

MOST RESPECTFULLY SHOWETH:

I, Sh. Naveen Tyagi aged about ____, S/o Late Sh. Dhirendra Tyagi, R/o Village Bihuni, Tehsil and District Hapur, Managing Director of Respondent No. 5/ M/s New Yashoda Hospital, do hereby solemnly affirm and state as under:-

1. That I am the Managing director of Respondent No. 5/ M/s New Yashoda Hospital. I am well conversant with the facts and circumstances of the case and hence competent to swear the present affidavit.
2. That the Applicant Mr. Harendra Kumar S/o Man Singh resident of Govindpur, Shakarpur, Post office Mahalwala, District Meerut, Uttar Pradesh sent a letter to this Hon'ble Tribunal.
3. That this Hon'ble Tribunal treated the said letter petition and registered the same as Original Application No. 31/2024.
4. That vide Order dated 20.02.2024, this Hon'ble Tribunal impleaded the answering Respondent as R-5 and also impleaded the state officials as Respondent No. 1-4. Further this Hon'ble Tribunal constituted a joint committee to verify factual position and directed to submit its report. A relevant para of the Order dated 20.02.2024 is reproduced herein-below:-

Naveen

Scanned with OKEN Scanner

NOTARY
Devendra Kr. Gupta
Advocate
Meerut (U.P.)
Reg. No.:-9532
22 Sep 27
GOVT OF INDIA

"5. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh, through its Chief Secretary, Government of Uttar Pradesh, (2) UP Pollution Control Board, through its Member Secretary, (3) the District Magistrate, Meerut, (4) the Chief Medical Officer, Meerut and (5) M/s New Yashoda Hospital, Gadh Road, Meerut who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. ***In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UP Pollution Control Board, the Chief Medical Officer, Meerut, the Commissioner, Municipal Corporation, Meerut and the District Magistrate, Meerut, and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.***

7. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the

Naveen

Scanned with OKEN Scanner

NOTARY
Devendra Kr. Gupta
Advocate
Meerut (U.P.)
Reg. No.:-9532
22 Sep 27
GOVT. OF INDIA

form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. 8. List for further consideration on 09.04.2024."

5. That thereafter, the said Joint Committee inspected the premise on 12.03.2024 and found that the Hospital is not functional since November, 2023 as the registration of the Hospital was revoked by the Officials of Medical Department, Meerut. However, Ld. Committee did not find any non-compliance of Pollution law or regulations as alleged in the letter sent by the Applicant. The contents of the report submitted by the Ld. Joint Committee are not being repeated herein for the sake of brevity and convenience, however, the answering respondent seeks liberty of this Hon'ble Tribunal to rely on the said report at the time of arguments. A true copy of the Joint Inspection report is annexed herewith as **ANNEXURE R5-A**

6. That vide Order dated 09.04.2024, this Hon'ble Tribunal issued fresh notice to the answering respondent through its managing director Sh. Naveen Tyagi. A relevant para of the Order dated 09.04.2024 is reproduced hereinbelow:

> *"6. However, Office has not made any report regarding service of notice on respondent no. 5. Notice be issued again to respondent no. 5 requiring respondent no. 5 to file reply/response within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*
>
> *7. Notice issued to respondent no. 5 be served on Sh. Naveen Tyagi S/o Late Sh. Dhirendra Tyagi, R/o Village Bihuni, Tehsil and District Hapur and Sh. Hari Shankar Shukla through the District Magistrate, Meerut. For this purpose notice issued to respondent no. 5 for service through Sh. Naveen Tyagi and Sh.*

Naveen

Scanned with OKEN Scanner

Hari Shankar Shukla respectively be sent to the District Magistrate, Meerut by email requiring him to get the same served on them and sending his report in this regard.

8. List for further consideration on 10.09.2024."

7. That thereafter, the Deponent received the notice through the District Magistrate, Meerut, and hence the present reply is being filed by M/s New Yashoda Hospital through Sh. Naveen Tyagi S/o Late Sh. Dhirendra Tyagi, R/o Village Bihuni, Tehsil and District Hapur, managing director of Respondent No. 5.
8. That at the outset, the answering Respondent is denying all averments made in the Application/ Letter, save and except the averments which have been specifically admitted in the paragraphs below. No averment made in the Complaints/ Letter may be deemed to be admitted for mere non-traverse.
9. That the present Application filed by the Applicant is frivolous, misconceived, malafide and an abuse of the process of law.
10. That the Applicant has not approached this Hon'ble Tribunal with clean hands and supressed material facts from this Hon'ble Commission, and as such is guilty of *supressio veri* and *sugesstio fassi.*
11. It is submitted that the Application filed by the Applicant is baseless, vexatious and is not tenable in the eyes of law therefore, the same deserves to be dismissed at the very threshold.
12. That the present Application has been filed by the Applicant with sole intention to compel the Respondent No. 5 accede to illegal demands of the Applicant.
13. It is important to bring to the attention of this Hon'ble Tribunal that the allegations made in the application/ letter by the Applicant are false and the same has been done to harass the answering Respondent.

Scanned with OKEN Scanner

NOTARY GOVT OF INDIA Devendra Kr. Gupta Advocate Meerut (U.P.) Reg. No.-9532 23 Sep 27

Further, it is submitted that the Applicant has no locus to file the present complaint.

14. It is submitted herein that the Applicant has not approached this Hon'ble Tribunal with clean hands and he himself is accused in number of FIR for extortion, fraud, criminal breach of trust, criminal misappropriation of funds. True copies along with translated copies of the FIR registered against the Applicant are annexed herewith as **ANNEXURE R5-B.**

15. That further, the applicant has personal vendetta against the deponent and has also filed various applications before different government departments. However, the deponent was given clean chit by each of the departments against the complaints submitted by the Applicant. A true copy of the said reports along with translated copies are annexed herewith as **ANNEXURE R5-C.**

16. Hence it is submitted that the above-mentioned application lacks merits and the same may kindly be dismissed with exemplary costs.

17. That the deponent reserves his right with due permission of this Hon'ble Tribunal to file additional reply, if required.

PRAYER

In view of the above said facts and circumstances, it is therefore most respectfully prayed that this Hon'ble Tribunal be pleased to pass directions to-

a. Dismiss the O.A No.31/2024 filed by the Applicant; and

b. Impose exemplary costs on the Applicant; and/or

c. Any other relief which this Hon'ble Tribunal may deem fit and proper be also passed in the facts and circumstances of the case.

Navneet

Scanned with OKEN Scanner

NOTARY Devendra Kr. Gupta Advocate Meerut (U.P.) Reg. No.:-9532 23 Sep 27 GOVT. OF INDIA

FOR THIS ACT OF KINDNESS THE RESPONDENT SHALL BE DUTY BOUND AS EVER PRAY.

Naveen

DEPONENT

VERIFICATION:

I, deponent above-named, do hereby verify on this 21st day of May, 2024 that the contents of above affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Naveen

DEPONENT

ATTESTED 21-5-24 (Devendra Kumar Gupta) Advocate Notary Meerut Reg. No.-9532

THROUGH COUNSEL

Prakriti Rastogi

AZAD BANSALA & PRAKRITI RASTOGI

(ADVOCATES FOR RESPONDENT NO. 5)

Ph: +91-9997799519; +91-9818850608

e-mail id: azadbansalaclcdu@gmail.com , prakritir13@gmail.com

Off: B-20, Nizamuddin West, Delhi, 110013

Scanned with OKEN Scanner

JOINT INSPECTION REPORT IN COMPLIANCE TO HON'BLE NGT ORDER DATED 20.02.2024 IN THE ORIGINAL APPLICATION NO. 31 OF 2024, HARENDER KUMAR VS STATE OF U.P. & Ors.

Background-

Hon'ble NGT in its Order Dated 20.02.2024 in Original Application No. 31 of 2024, Harender Kumar Vs State of U.P. & Ors., which is registered on the basis of letter petition filed by complainant Harender Kumar. Order of the Hon'ble Tribunal is as below:-

...." 5. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh, through its Chief Secretary, Government of Uttar Pradesh, (2) UP Pollution Control Board, through its Member Secretary, (3) the District Magistrate, Meerut, (4) the Chief Medical Officer, Meerut and (5) M/s New Yashoda Hospital, Gadh Road, Meerut who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UP Pollution Control Board, the Chief Medical Officer, Meerut, the Commissioner, Municipal Corporation, Meerut and the District Magistrate, Meerut, and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

7. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 09.04.2024."....

Inspection of site and observation:-

Inspection of the alleged hospital M/s New Yashoda Hospital, Raj Nagar Colony, Garh Road, Meerut is carried out on 12.03.2024 during inspection, hospital M/s New Yashoda Hospital was found locked. No any activity is being carried out in the hospital (Photograph attached).

Earlier hospital with 10 beds capacity was operated by Shri Naveen Tyagi S/o Late Shri Dhirendra Tyagi, R/o Village Bihuni, Tehsil and Distt.- Hapur in the rented building of approx. 350 Sq. Meter area. Copy of the rent agreement is attached as **Annexure- 01.** Map of the building is approved by Meerut Development Authority vide Map no. 90/98. As per the zoning regulation of Meerut Master Plan 2021, Nursing homes up to 20 beds are allowed in said locality. Copy of the document regarding map approval is attached as **Annexure- 02.** Sewage generated from the area is discharged into public sewer which is treated through common STP operated by Meerut Development Authority.

Hospital M/s Shree Yashoda Hospital and Trauma Centre, Raj Nagar Colony, Garh Road, Meerut has obtained Authorization under Bio-medical Waste Management Rules for the period up to 31.12.2023 for the disposal of Bio-medical Waste through Authorized CBWTF. Further Authorization has not been issued to the said hospital. Copy of the Authorization is attached as **Annexure- 03.**

The said hospital M/s New Yashoda Hospital, Raj Nagar Colony, Garh Road, Meerut has obtained the fire safety NOC and operated with above new/changed name. copy of the NOC is attached as **Annexure- 04.**

In context to the complaint, hospital was inspected by the officials of Medical department, Meerut and issued notice on 26.08.2023 for the clarification of discrepancies found in the inspection. Further due to non-compliance of medical regulations registration of the said hospital M/s New Yashoda Hospital, Raj Nagar

Colony, Garh Road, Meerut has been revoked/cancelled by Chief Medical Officer, Meerut vide order dated 25.11.2023. Copy of the order is attached as **Annexure- 05.** Hospital is closed in compliance of the above said order.

Findings:-

1. Hospital is closed since November 2023.
2. Earlier hospital was operated with less capacity (up to 10 beds) obtaining the permission from CMO, Meerut and BMW Authorization for the Bio-medical Waste disposal.
3. As the hospital is lying closed since November, 2023 no Water and Air Pollution was observed.
4. No serious or communicable diseases reported due operation of said hospital.

Factual report of the issued raised in the complaint is for kind consideration.

K. D. Kandarkar, Sub-divisional Magistrate, Meerut	
Satish Kumar, Nayab Tahseeldar, Meerut	
Dr. Javed Hussain. Dy. C.M.O., Meerut	
Yogesh Kumar Mishra, A.E.E. U.P.P.C.B., Meerut	

Latitude: 28.953437
Longitude: 77.757053
Elevation: 229.19m
Accuracy: 1.8m
Time: 03-12-2024 12:04
Note: new yashoda hospital garh road meerut

Latitude: 28.953472
Longitude: 77.75697
Elevation: 226.79m
Accuracy: 2.1m
Time: 03-12-2024 12:02
Note: new yashoda hospital garh road meerut

7423

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-UP11162022785191S
Certificate Issued Date	:	28-Oct-2020 03:06 PM
Account Reference	:	NEWIMPACC (SV)/ up14130304/ MEERUT/ UP-MRT
Unique Doc. Reference	:	SUBIN-UPUP14130304161561671433925
Purchased by	:	NAVEEN TYAGI
Description of Document	:	Article 35 Lease
Property Description	:	PROPERTY AREA OF 446.76 WAG METER AT PRESENT RAJ NAGAR COLONEY GARH ROAD MEERUT
Consideration Price (Rs.)	:	
First Party	:	RAVIKANT SHUKLA
Second Party	:	NAVEEN TYAGI
Stamp Duty Paid By	:	NAVEEN TYAGI
Stamp Duty Amount(Rs.)	:	2,02,000 (Two Lakh Two Thousand only)

E-STAMP

E-STAMP

LOCKED

Please write or type below this line

रविकान्त

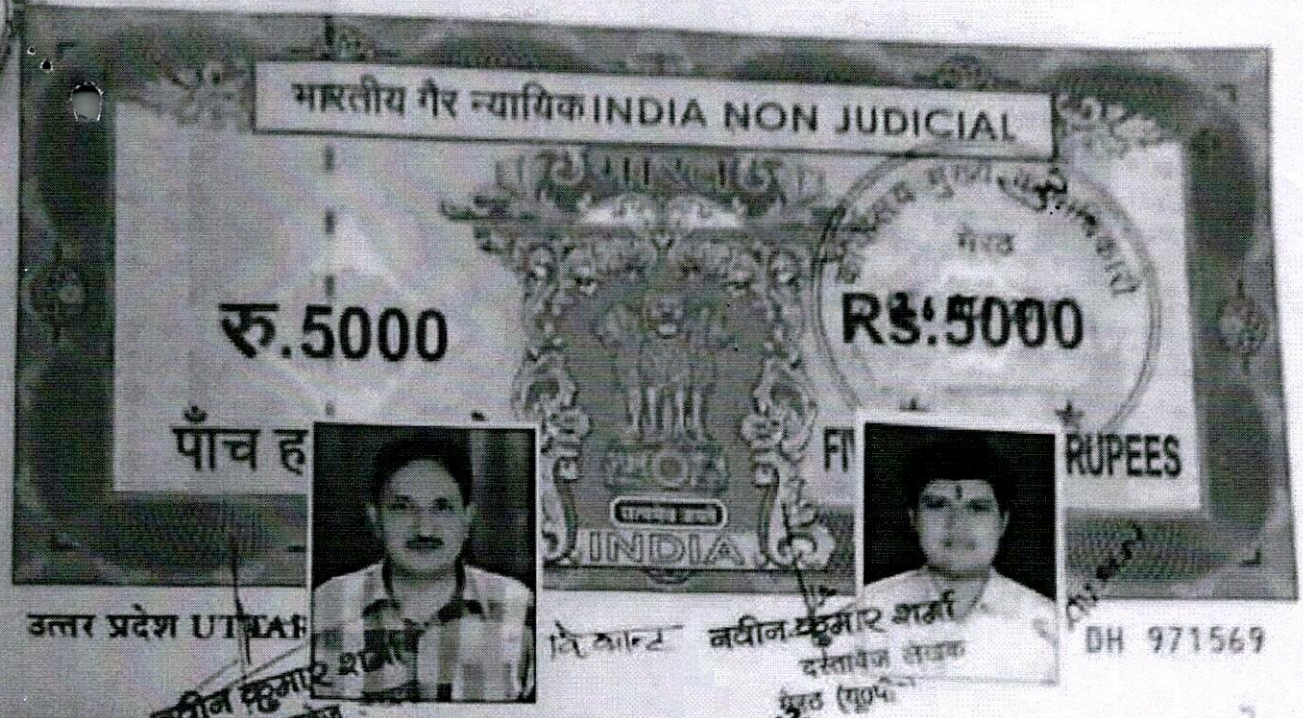
Naveen

0010578276

VOID VOID VOID

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



-2-

किरायानामा 10 वर्ष

स्टाम्प शुल्क अंकन 2,52,500/- रूपये।

औसत वार्षिक किराया अंकन 15,75,865.50/ रूपये।

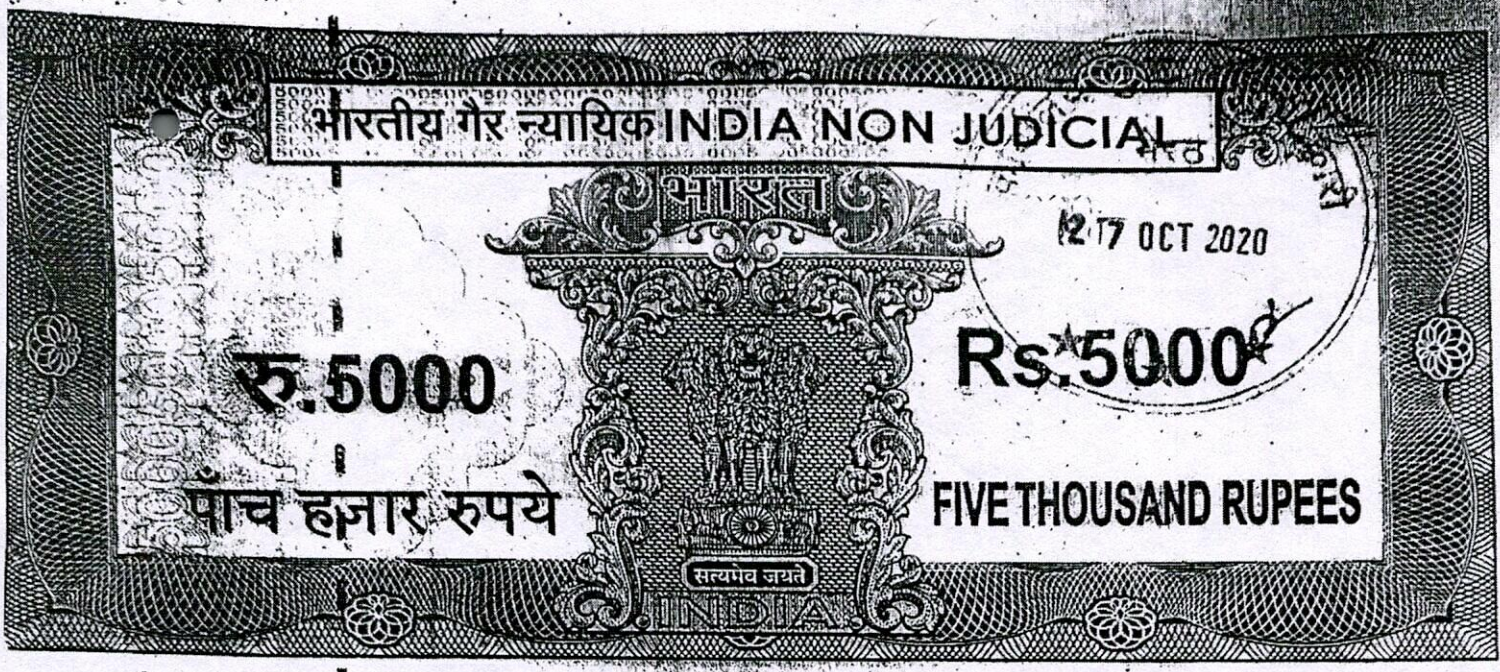
कुल देय स्टाम्प में से अंकन 2,02,000/-रूपये का ईस्टाम्प IN-UP11620227851915 हमकि श्री रविकान्त शुक्ला पुत्र श्री हरीशंकर शुक्ला निवासी मौहल्ला राजनगर कालोनी गढ रोड मेरठ (पेन नं0 ANHPR8196A, आधार नम्बर 7968 5632 4442 मो0नं0-9412802203————————————————प्रथम पक्ष(सम्पत्ति मालिक)

व

श्री नवीन त्यागी पुत्र स्व0 श्री धीरेन्द्र त्यागी निवासी ग्राम बिहुनी तहसील व जिला हापुड (पेन नं0 AEXPT7687R, आधार नम्बर 2907 8841 1645 मो0नं0-9927074360————————————————————द्वितीय पक्ष(किरायेदार)

रविकान्त

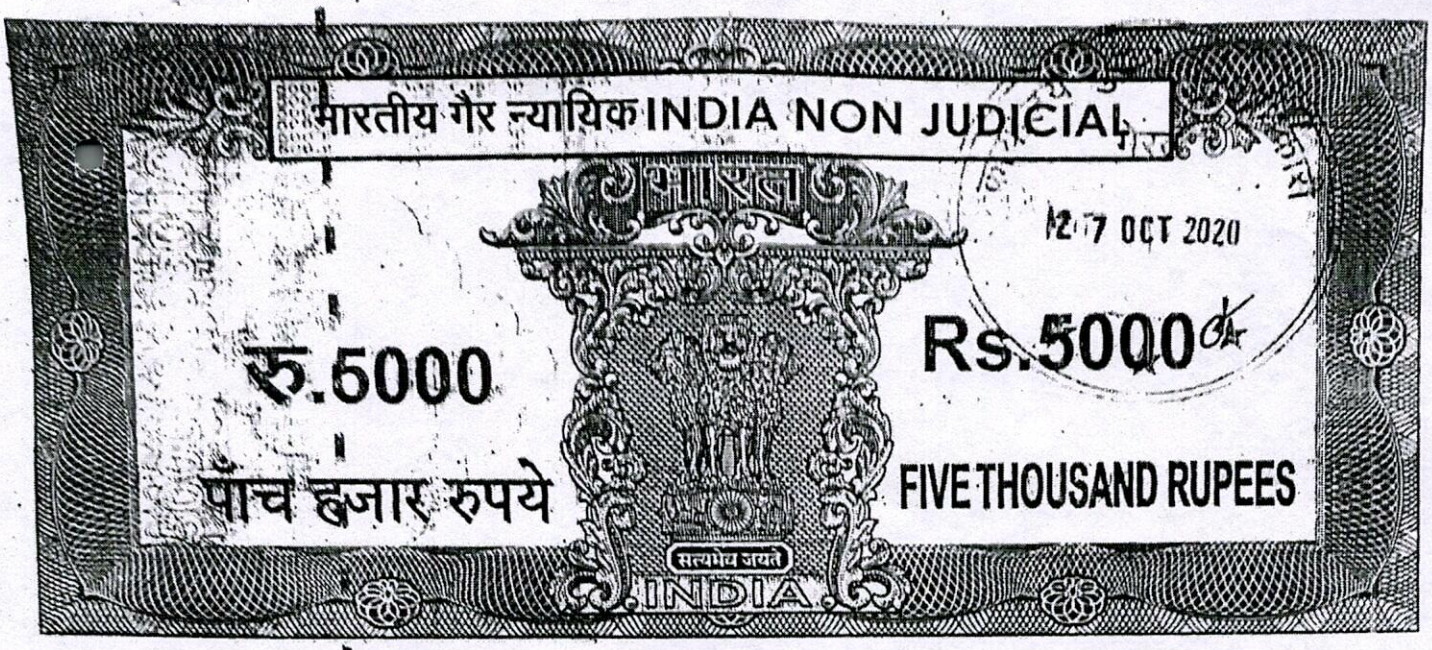
Naveen



उत्तर प्रदेश UTTAR PRADESH DH 974004

जो कि एक सम्पत्ति क्षेत्रफल 446.76 वर्ग मीटर जिसमें तीन कमरे आगे की तरफ दो दुकाने मालिक के पास व शेष में एक हॉल व बेसमेन्ट बना है तथा म छत प्रथम तल के कुछ भाग पर एक हॉल व एक कमरा बना है स्थित राजनगर मित्रलोक कालोनी के सामने गढ रोड मेरठ है उक्त सम्पत्ति के प्रथम पक्ष व्यक्तिगत स्वामी एवं पूर्णतः मालिक व काबिज हूँ जो प्रथम पक्ष की ओर से हर प्रकार के ऋण व भार आदि से मुक्त तथा रहित है द्वितीय पक्ष ने प्रथम पक्ष से उक्त सम्पत्ति को किराये पर प्राप्त करने की इच्छा जाहिर की हैं, जिसके लिये प्रथम पक्ष मालिक ने स्वीकृति प्रदान कर दी है प्रथम पक्ष मालिक ने उक्त सम्पत्ति को द्वितीय पक्ष किरायेदार को वास्ते हास्पिटल संचालन हेतु किराया अंकन 1,10,000/- रूपये प्रतिमाह की दर से किराये पर देना स्वीकृत किया है उक्त मूल किराये में प्रत्येक तीन वर्ष बाद 15 प्रतिशत की वृद्धि की जायेगी अर्थात एक से तीन वर्ष हेतू अंकन 1,10,000/- रूपये प्रति माह उसके पश्चात द्वितीय वर्ष तीन वर्ष अर्थात (चार से छः वर्ष) के लिये किराये की राशि 15 प्रतिशत की वृद्धि करते हुए अंकन 1,26,500/- रूपये प्रति वर्ग व उसके पश्चात तृतीय तीन वर्ष अर्थात (सात से नौ वर्ष) के लिये किरायें की राशि में 15 प्रतिशत की वृद्धि करते हुए अंकन 1,45,475/- रूपये प्रति माह व उसके पश्चात शेष दसवें वर्ष

Naveen

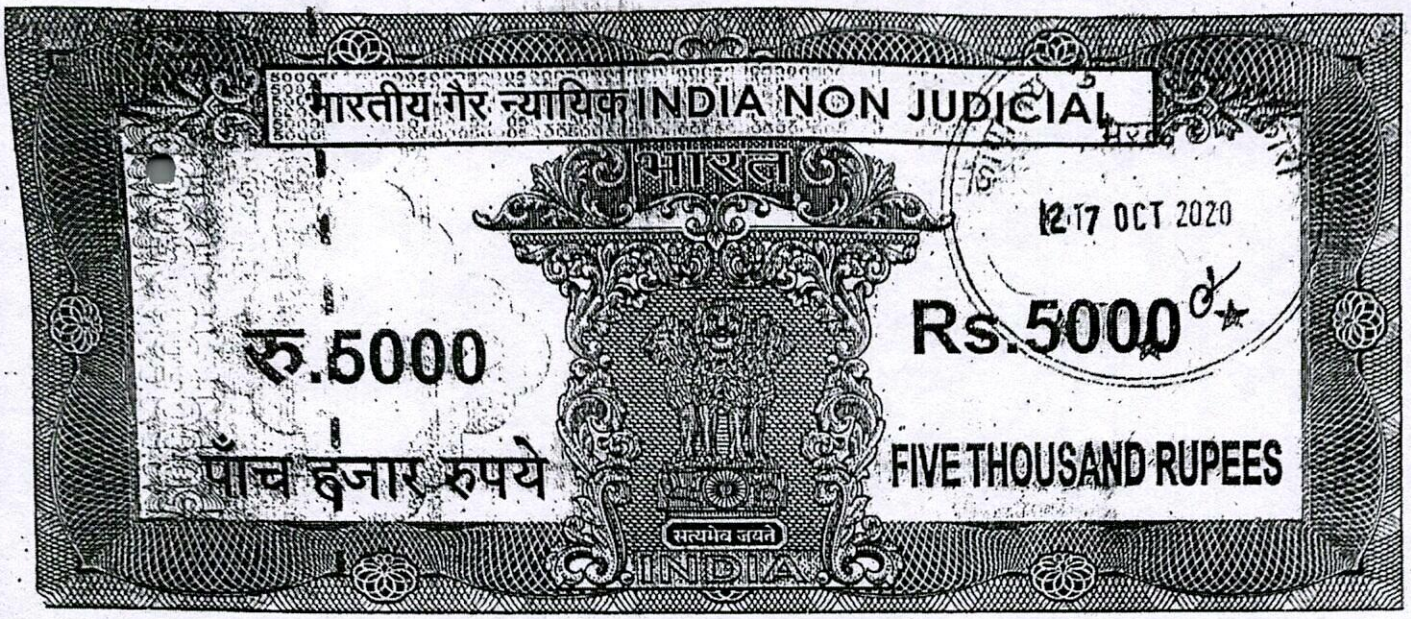


उत्तर प्रदेश UTTAR PRADESH DH 974005

के लिये किराये की राशि में 15 प्रतिशत की वृद्धि करते हुए अंकन 1,67,297/- रूपये प्रति माह किराये पर लेने की इच्छा प्रकट की है जिसको प्रथम पक्ष ने स्वीकार कर लिया है और उक्त सम्पत्ति की किरायदारी अवधि 10 वर्ष के लिये निर्धारित की गयी है और जो किरायेदारी दिनांक 01-12-2020 ई0 से शुरू होगी जो आगामी 10 वर्ष तक चलती रहेगी जिसके लिये दोनों पक्ष उनके उत्तराधिकारी निम्न शर्तो के पाबन्द होते है:-

1. यह कि प्रथम पक्ष व द्वितीय पक्ष के बीच उक्त सम्पत्ति का किराया अंकन 1,10,000/- रूपये माहवार रहेगा तथा प्रत्येक माह का किराया द्वितीय पक्ष प्रथम पक्ष को एडवांस 1 से 5 तारीख तक एकाउन्ट पेय चैक या आर0टी0जी0एस0 द्वारा अदा करते रहेगे।
2. यह कि द्वितीय पक्ष उक्त सम्पत्ति को केवल हास्पिटल संचालन के लिये किराये पर ले रहे है।
3. यह कि द्वितीय पक्ष किरायेदार ने प्रथम पक्ष मालिक सम्पत्ति को अंकन 2,00,000/- रूपये नकद विभिन्न तिथियो में व अंकन 5,00,000/- रूपये का इस प्रकार की एक एकाउन्ट पेयी चैक संख्या 000034 अदाकर्ता कोटक

रवि कान्त



उत्तर प्रदेश UTTAR PRADESH DH 974006

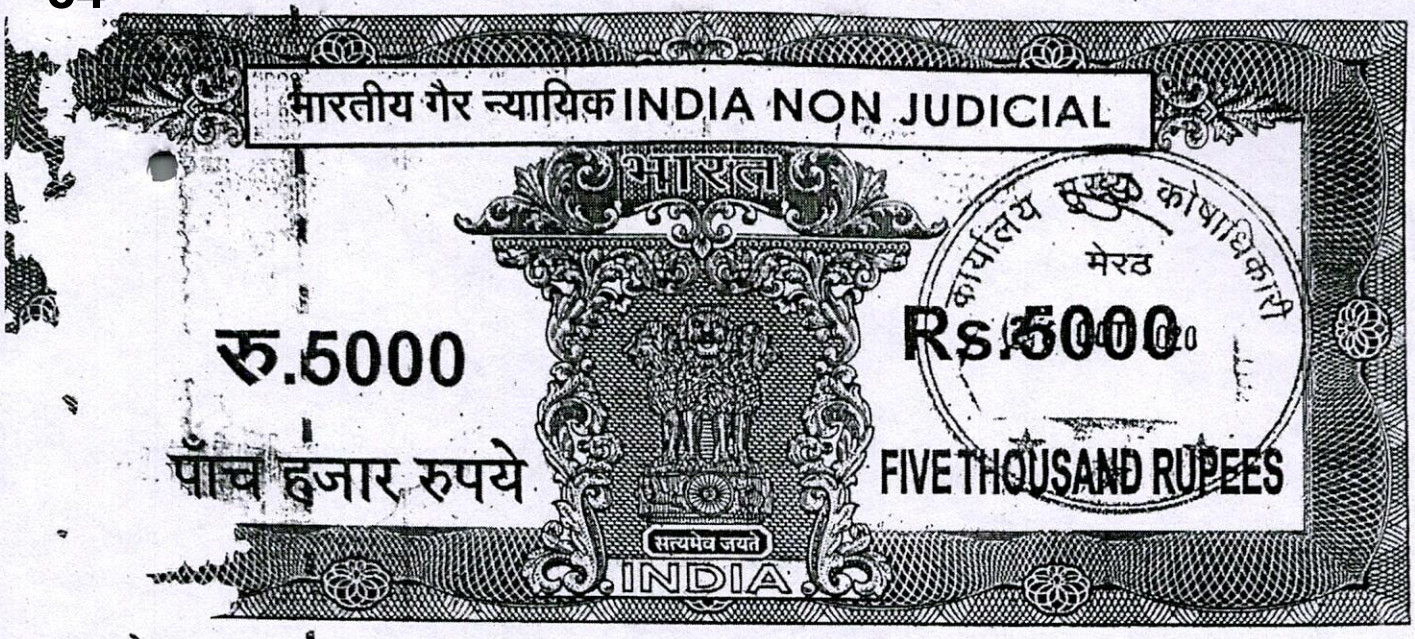
महेन्द्रा बैंक शाखा मंगलपाण्डेनगर मेरठ दिनांकित 28-10-2020 ई0 के माध्यम से बतौर एडवांस समायेजित होने वाली सिक्योरिटी के रूप में अदा कर रहे है उक्त रकम सिक्योरिटी किराये की अवधि के आखिरी महीनो में किराये की राशि में समायोजित हो जायेगी यदि किरायेदारी खाली करते समय कोई बिजली पानी या अन्य कोई भी डयूज द्वितीय पक्ष किरायेदार की ओर शेष होगी तो उक्त सिक्योरिटी मनी में से शेष धनराशि भी सामायोजित होगी।

4. यह कि यदि छः माह का लगातार किराया अदा नहीं किया तो ऐसी दशा में द्वितीय पक्ष किरायेदार बिना किसी लिहाज किसी भी मियाद काबिले बेदखली होगा। जिसमें किरायेदार को कोई आपत्ति नहीं होगी। 5. यह कि द्वितीय पक्ष उक्त सम्पत्ति में हास्पिटल के लिये मेडिकल स्टोर व अन्य सुविधाओं जैसे पैथोलाजी लैब व अल्ट्रासाउण्ड के भी अधिकार अपने पास रखेगे व संचालित कर सकते है या करा सकते है। जिसमें प्रथम पक्ष को कोई आपत्ति नहीं होगी।

6. यह कि प्रथम पक्ष उक्त सम्पत्ति में कोई हस्तक्षेप नही करेगे परन्तु प्रथम पक्ष व द्वितीय पक्ष आपसी सहमति से आवश्यकतनुसार सम्पत्ति में निर्माण कर

रविचन्द्र

Naveen



उत्तर प्रदेश UTTAR PRADESH DH 971579

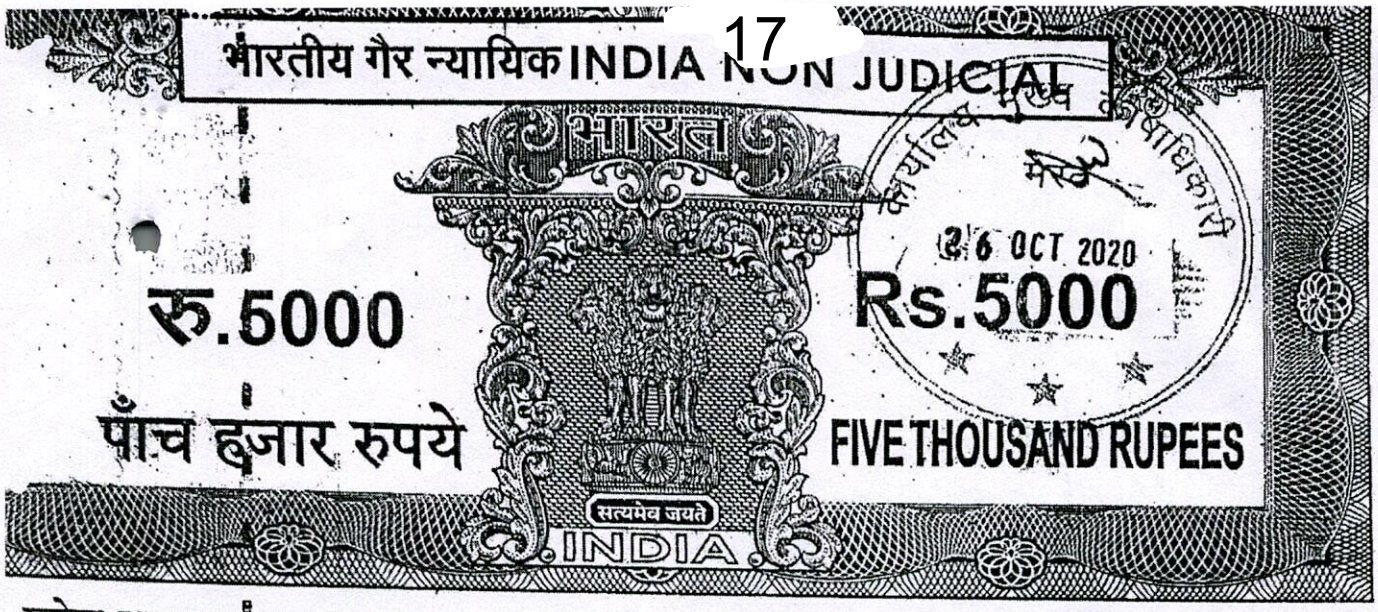
सकेगे यदि द्वितीय पक्ष को अपने कारोबार से सम्बन्धित किसी निर्माण की आवश्यकता होगी तो वह स्वयं अपनी लागत से निर्माण कर सकेगे जिसमें प्रथम पक्ष को कोई आपत्ति नहीं होगी व यदि द्विलीय पक्ष प्रथम तल पर टीनशेड डालकर कोई भी पार्टीशन करते है तो प्रथम पक्ष को कोई आपत्ति नहीं होगी

7. यह कि पानी के पम्प की व्यवस्था प्रथम पक्ष मालिक सम्पत्ति ने की है लेकिन उसके मैन्टीनैन्स व यदि भविष्य में कोई जलकर लगता है तो उसको भुगतान करने की जिम्मेदारी द्वितीय पक्ष किरायेदार की रहेगी इसके साथ-साथ सालाना लिपाई, पुताई व सफाई व अन्य कोई भी टैक्स यदि भविष्य में अस्पताल पर लगता होगा या सर्विस टैक्स आदि जो भी होगा उन सभी को द्वितीय पक्ष किरायेदार अलावा किराये के स्वयं चुकता करेगे।

8. यह कि द्वितीय पक्ष किरायेदार उक्त सम्पत्ति में किसी को भी शिकमी किरायेदार के रूप में नहीं रख सकेगे और ना ही किसी भी शख्स को सबलैट आदि कर सकेगे और ना ही किसी भी प्रकार से पार्टनरशिप आदि करके किसी अन्य को उक्त सम्पत्ति का कब्जा हस्तान्तरित कर सकेगे यदि द्वितीय

रवि कान्त

Naveen



प्रदेश UTTAR PRADESH

DH 971580

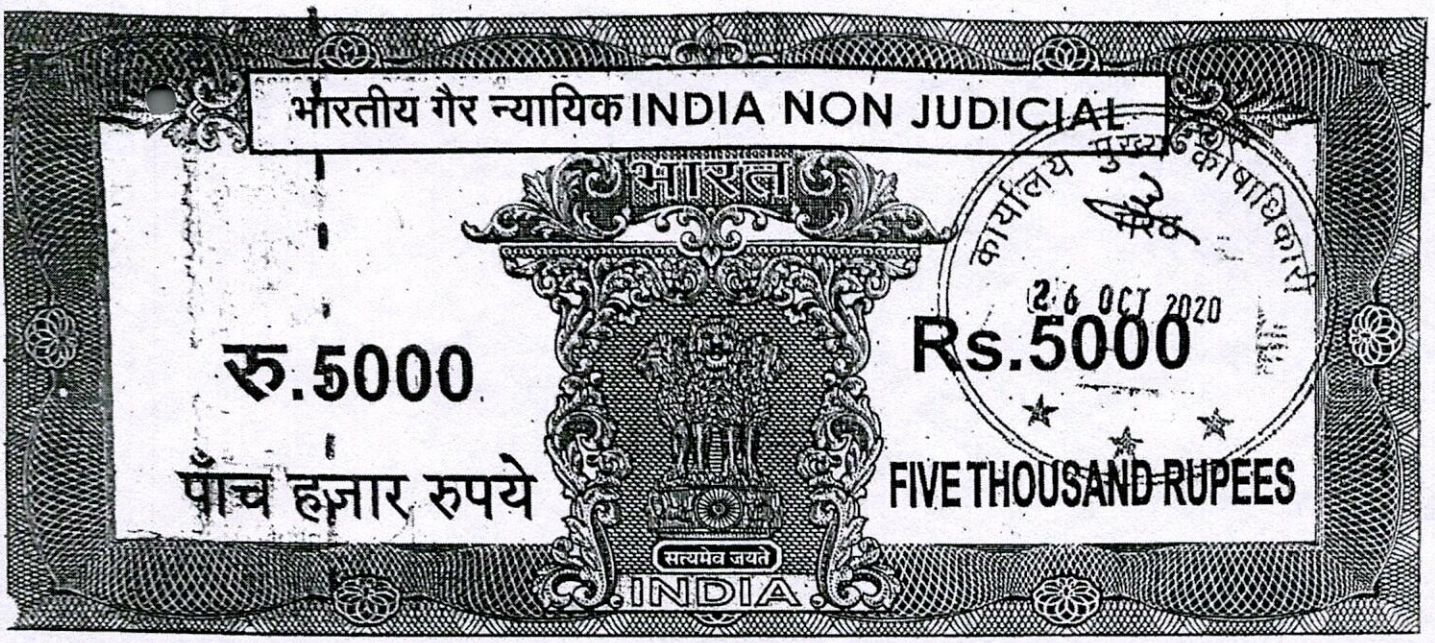
पक्ष किरायेदार इस शर्त का उल्लंघन करते है तो ऐसी दशा में द्वितीय पक्ष किरायेदार व वह व्यक्ति जिसे कब्जा ट्रांसफर किया गया हो बिना किसी मियाद के बन्धन को मानते हुए तत्काल किराये पर दी गयी सम्पत्ति से काबिले बेदखली होंगे जिसमें द्वितीय पक्ष किरायेदार को कोई आपत्ति नहीं होगी।

9. यह कि उक्त संम्पत्ति का गृहकर अदा करने की जिम्मेदारी प्रथम पक्ष की होगी तथा उक्त सम्पत्ति में जो विद्युत का कनेक्शन लगा है द्वितीय पक्ष अपनी आवश्यकतनुसार उक्त कनैक्शन का भार सम्बन्धित विभाग से कम या ज्यादा कराकर प्रयोग कर सकेगे तथा सम्पत्ति खाली करने से पूर्व समस्त बिजली का बिल द्वितीय पक्ष अदा करने के पाबन्द रहेगें। बिजली का बिल किराये के अतिरिक्त देय होगा। बिजली का भार घटाने व बढाने से सम्बन्धित जो भी खर्च होगा उसे द्वितीय पक्ष किरायेदार स्वयं वहन करेगे।

10. यह कि द्वितीय पक्ष किरायेदार के कारणों वश अर्थात हास्पिटल से सम्बन्धित कारणोंवश यदि मेरठ विकास प्राधिकरण से सम्बन्धित कोई देय या खर्च उक्त सम्पत्ति पर पडता है तो इसको पूर्णतया अदा करने की जिम्मेदारी केवल

रवि कान्त

Naveen



उत्तर प्रदेश UTTAR PRADESH DH 971581

द्वितीय पक्ष किरायेदार की रहेगी प्रथम पक्ष मालिक सम्पत्ति से उसका लेना देना किसी प्रकार भी का नहीं होगा।

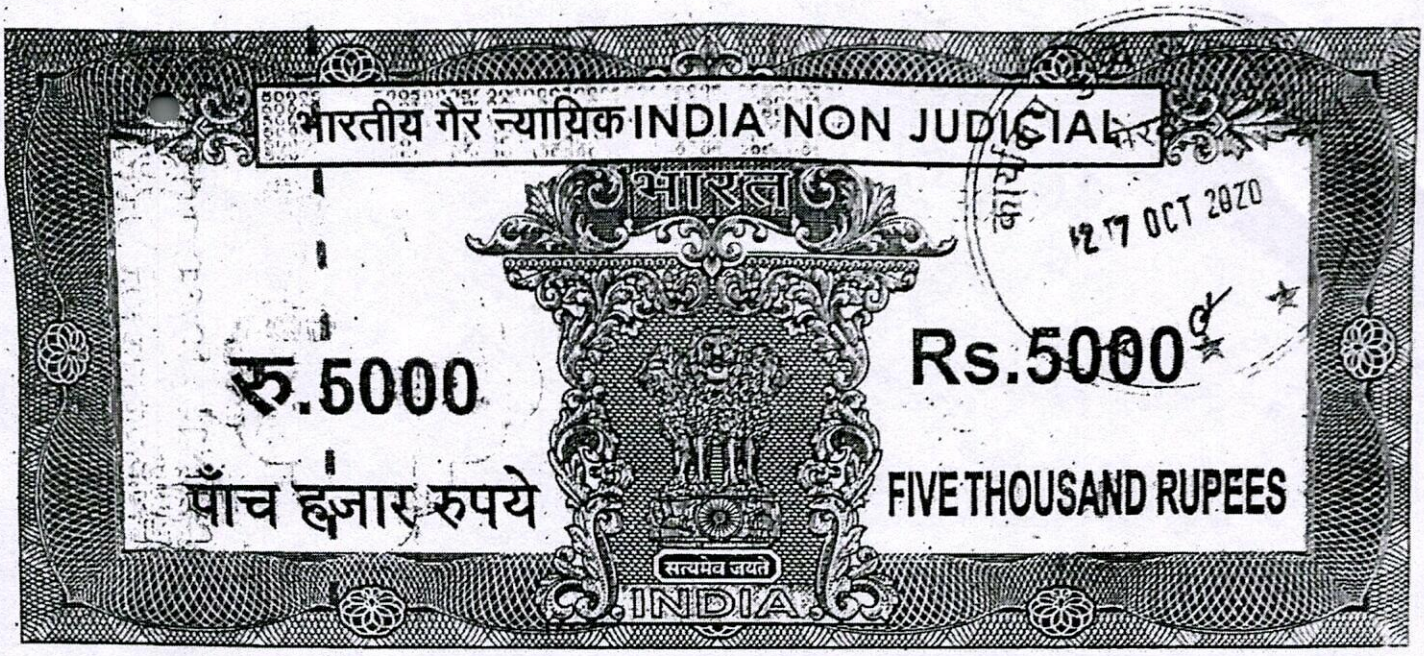
11. यह कि द्वितीय पक्ष उपरोक्त सम्पत्ति में हास्पिटल के अलावा कोई भी अवैधानिक/अनैतिक कार्य नहीं करेगे। यदि ऐसी कोई गतिविधि संचालित पाई जाती है तो उसकी समस्त जिम्मेदारी द्वितीय पक्ष की स्वयं की होगी।

12. यह कि किरायेदारी की अवधि में उक्त किराये पर दी गई सम्पत्ति में कोई दुर्घटना या हादसा हो ज़ाता है तो उसकी पूर्ण जिम्मेदारी व जवाबदेई व उक्त वाद विवाद को पूर्णतया आखिर तक निपटाने की जिम्मेदारी केवल द्वितीय पक्ष किरायेदार की रहेगी। प्रथम पक्ष मालिक सम्पत्ति का कोई सरोकार या लेना देना उससे नहीं होगा। जिसमें द्वितीय पक्ष किरायेदार व उनके उत्तराधिकारीगण को कोई आपत्ति नहीं होगी।

13. यह कि किरायेदारी की न्यूनतम अवधि 5 वर्ष तक अवश्य रहेगी इसके पश्चात यदि पक्षगण चाहेगे तो आपसी पूर्ण सहमति व रजामन्दी से इस विलेख को कैन्सिल करा सकेगे तथा उक्त सम्पत्ति को कतई खाली का कब्जा प्रथम पक्ष मालिक सम्पत्ति को वापस सुपूर्द करके किरायेदारी समाप्त कर सकेगे जिसमे

रवि कान्त

Naveen



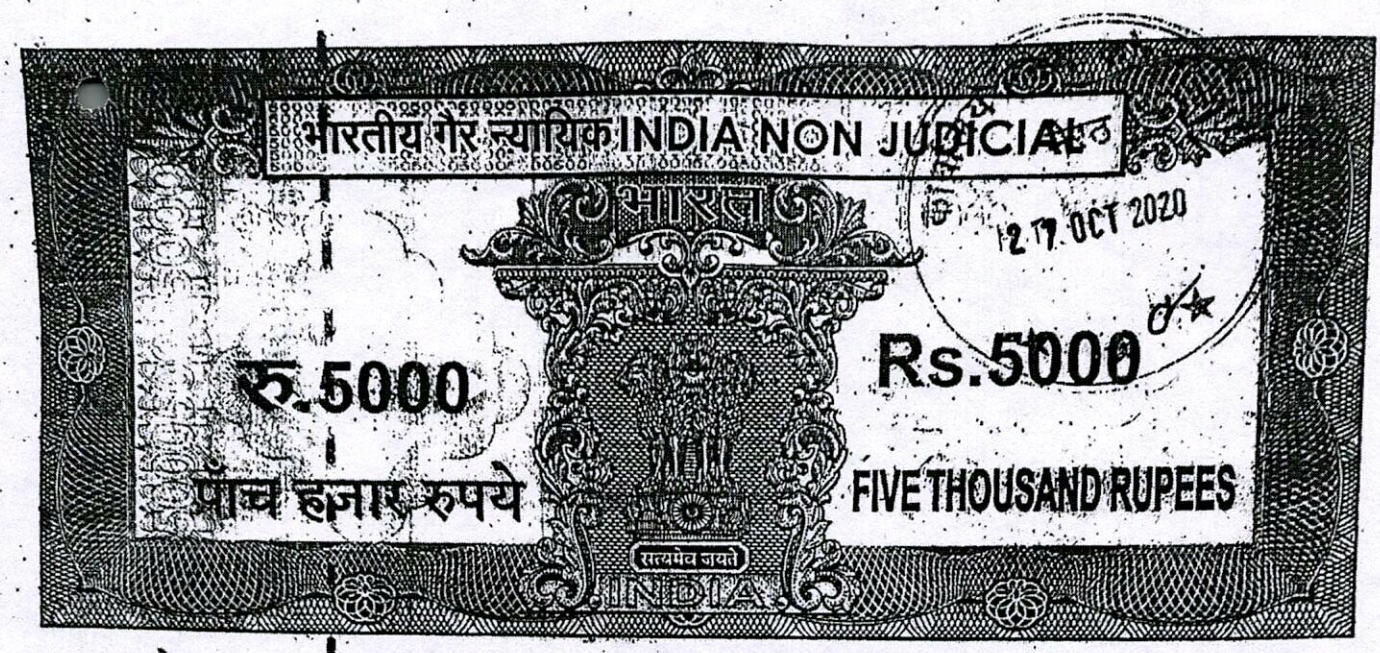
उत्तर प्रदेश UTTAR PRADESH DH 974014

किसी को कोई आपत्ति नहीं होगी तथा इस किरायेनामे का समस्त व्यय द्वितीय पक्ष किरायेदार ने वहन किया है।

14. यह कि उक्त सम्पत्ति में गढ रोड की तरफ दो दुकाने बनी है जिसमें प्रथम पक्ष ने बाई तरफ की दोनों दुकाने अपने पास रखने की इच्छा जाहिर की है जो द्वितीय पक्ष को स्वीकार है। जिसका किरायेदारी से कोई सम्बन्ध नही है और वह प्रथम पक्ष के कब्जे में ही रहेगी। जिसमें प्रथम पक्ष हास्पिटल से सम्बन्धित किसी भी प्रकार का कोई कार्य नहीं करेगे और न ही किसी शोर सराबे हेतू किराये पर देगे। प्रथम पक्ष उक्त दुकान को किसी को भी किराये पर नही देगा और ना ही कोई मेडिकल स्टोर केन्टिन या हास्पिटल से सम्बन्धित कार्य करेगा दुकान का रास्ता बाहर गढ रोड से होगा अन्दर से दुकान का कोई रास्ता नहीं होगा तथा द्वितीय पक्ष किरायेदार उक्त भूतल वाली दुकान के आगे पार्किंग व जरनेटर इस प्रकार रखेगे की प्रथम पक्ष मालिक की उक्त दो दुकानो के सामने कोई अवरोध उत्पन्न न हो और इसी प्रकार प्रथम पक्ष द्वितीय पक्ष को दिये गये बिल्डिंग पोरशन के सामने किसी प्रकार का कोई

रवि कान्त

Naveed



उत्तर प्रदेश UTTAR PRADESH DH 974015

सामन या पार्किंग आदि नहीं करेगे जिससे हास्पिटल गेट या दुकान के सामने का रास्ता बाधित हो।

15. यह कि प्रक्षगण ने इस किरायेनामें पर अपने दस्तखत गवाहान के सामने किये है और गवाहान ने अपने हस्ताक्षर पक्षगण के सामने किये है तथा इस किरायेदारी विलेख में वर्णित किरायेदारी की आवधि 10 वर्ष समाप्त होने पर यह किरायेदार विलेख स्वतः ही समाप्त हो जायेगा तथा किरायेदारी अवधि समाप्ति पर तत्काल द्वितीय पक्ष किरायेदार किरायेदारी वाले भाग को पूर्ण रूप से खाली करके उसका पूर्ण व वास्तविक आधिपत्य शान्तिपूर्वक प्रथम पक्ष मालिक सम्पत्ति को सौप देगे अन्यथा प्रथम पक्ष मालिक सम्पत्ति को अधिकार रहेगा कि वह द्वितीय पक्ष के विरूद्ध विधिक कार्यवाही करके कब्जा मय हर्जा खर्चा आदि प्राप्त कर लें जिसमें द्वितीय पक्ष किरायेदार को कोई आपत्ति नहीं होगी।

16. यह कि यहा यह तथ्य भी आवश्यक रूप से उल्लेखनीय है कि यदि द्वितीय पक्ष किरायेदार अपने कारोबार के सम्बन्ध में किसी भी प्रकार का कोई ऋण किसी भी बैंक, वित्तीय संस्था किसी सरकारी विभाग अथवा किसी प्राईवेट वित्तीय

रवि आनन्द

Naveen

पुष्टि विलेख 52

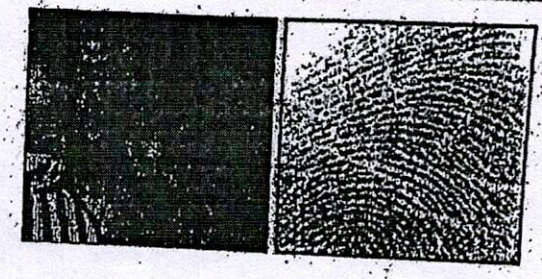
आवेदन सं॰: 202008310044662

पढ़ अनुबंध विलेख

बही स॰: 1 रजिस्ट्रेशन स॰: 7423 वर्ष: 2020

प्रतिफल- 700000 स्टाम्प शुल्क- 252500 बाजारी मूल्य - 0 पंजीकरण शुल्क - 63500 प्रतिलिपिकरण शुल्क - 80 योग : 63580

श्री रविकान्त शुक्ला ,
पुत्र श्री हरीशंकर शुक्ला
व्यवसाय : अन्य
निवासी: मौहल्ला राजनगर कालोनी गढ रोड मेरठ



ने यह लेखपत्र इस कार्यालय में दिनाँक 28/10/2020 एवं 03:42:06 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अरविन्द श्रीवास्तव
उप निबंधक :सदर प्रथम
मेरठ
28/10/2020

सिद्धेश्वर पाल
निबंधक लिपिक

मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक सं0 349/2021-D/2022 दिनांक 16/4/2022

प्रेषक,

जोनल अधिकारी जोन–डी,
मेरठ विकास प्राधिकरण
मेरठ।

सेवा में,

मुख्य चिकित्साधिकारी,
मेरठ।

विषयः–न्यू यशोदा हॉस्पिटल के भू–उपयोग/स्वीकृत मानचित्र के सम्बन्ध मे।

महोदय,

कृपया कार्यालय मुख्य चिकित्साधिकारी मेरठ के पत्र संख्या–सीएमओ/निर्जी0पंजी0/2022/1683 दिनांक 11.04.2022 का सन्दर्भ ग्रहण करने का कष्ट करे, जिसमें आपके द्वारा द्वारा श्री हरिशंकर शुक्ला पुत्र श्री लक्ष्मी नारायण द्वारा गढ रोड पर लगभग–350 वर्ग मी0 क्षेत्रफल पर मानचित्र संख्या–90/98 आवासीय प्रयोजन हेतु स्वीकृत कराकर भवन का निर्माण करने के सम्बन्ध में है, जिस पर श्री यशोदा हॉस्पिटल के नाम से पंजीकरण कराया गया था जिसे आपके द्वारा निरस्त कर दिया गया है। वर्तमान में भू–स्वामी द्वारा न्यू यशोदा हास्पिटल के नाम से पजीकरण के सम्बन्ध में स्थलीय भू–उपयोग व स्वीकृत मानचित्र के सम्बन्ध में जानकारी चाही गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि श्री हरिशंकर शुक्ला पुत्र श्री लक्ष्मी नारायण द्वारा ग्राम दतावली गेसुपुर पर लगभग–350 वर्ग मी क्षेत्रफल पर मेरठ विकास प्राधिकरण मेरठ में मानचित्र संख्या–90/98 आवासीय प्रयोजन हेतु स्वीकृत कराकर भवन का निर्माण किया गया है। मेरठ महायोजना–2021 की जोनिंग रेगुलेशन के प्रस्तर 5.2.1 पर उल्लखित है कि आवासीय भू–उपयोग में नर्सिंग होम क्रिया 20 शैय्याओं तक अनुमन्य है।

तदानुसार अवगत होने का कष्ट करें।

16/4/22

जोनल अधिकारी जोन–डी
मेरठ विकास प्राधिकरण
मेरठ।

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone :2400852, 2400851, Fax:0651- 2400850
http://www.uppcb.com/

FORM III
(See Rule 10)
AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

1. File no. of authorisation and date of issue: No:- 11661230 and Date:-23/03/2021

2. M/s SHREE YASHODA HOSPITAL AND TRAUMA CENTRE, NAVEEN TYAGI an occupier or operator of the facility located at RAJ NAGAR COLONY GARH ROAD MEERUT,MEERUT,250004 is hereby granted an authorisation for:

Generation, segregation	✓	**Collection**	✓
Storage	✓	**Transportation**	
Reception	✓	**Use**	
Recycling		**Offering for sale**	
Packaging		**Transfer**	
Treatment or Processing or Conversion		**Disposal or destruction**	
Any other form of handling			

3. M/s SHREE YASHODA HOSPITAL AND TRAUMA CENTRE is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF: 10

(ii) Number of health care facilities covered by CBMWTF: 50 Patients per month

(iii) Installed treatment and disposal capacity: yes

(iv) Area or distance covered by CBMWTF: ....

(v) Quantity of Biomedical waste handled, treated or disposed: 10KG/month

4. This authorisation shall be in force for a period of 31/12/2023 Years from the date of issue.

4.1 The authorization shall be valid for till 31/12/2023

5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

YOGENDRA KUMAR Digitally signed by YOGENDRA KUMAR Date: 2021.03.23 15:55:06 +05'30'
Dr.Yogendra Kumar
Regional Officer

Date: 23/03/2021
Place: RAJ NAGAR COLONY GARH ROAD MEERUT,MEERUT,250004

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1-Hospital ensure that the trade effluent should not be generated.

2-Hospital ensure the compliance of directions given by the Board Time to time.

3-Hospital ensure the compliance of BMW Management rules 2016.

Memo No.: 11661230

Dated:23/03/2021

Copy To:

YOGENDRA KUMAR Digitally signed by YOGENDRA KUMAR Date: 2021.03.23 15:55:15 +05'30'
Dr.Yogendra Kumar
Regional Officer

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

यूआईडी संख्या: UPFS/2022/46485/MRT/MEERUT/635/CFO

दिनांक: 21-03-2022

प्रमाणित किया जाता है कि मेसर्स New Yashoda Hospital and Trauma Center (भवन/प्रतिष्ठान का नाम)पता Raj Nagar Colony Garh Road Meerut,Raj Nagar Colony Garh Road Meerut,Meerut तहसील - Meerut Sadar, प्लाट एरिया 366.52 sq.mt , कुल कवर्ड एरिया 596.50 (वर्ग मीटर), ब्लाकों की संख्या - 1जिसमें

ब्लॉक/टावर	प्रत्येक ब्लाक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
A	2	1	07.30 mt.

है। भवन का अधिभोग मेसर्स New Yashoda Hospital and Trauma Center द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओ का निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक 24-03-2022 को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री Naveen Tyagi के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्नगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी Institution के अन्तर्गत वैधता तिथि 24-03-2022 से 23-03-2025 तक 3 वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स New Yashoda Hospital and Trauma Center अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स New Yashoda Hospital and Trauma Center अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : अग्निशमन अधिकारी द्वारा प्रेषित संस्तुति सहित निरीक्षण के अनुसार शासनादेश संख्या-18/छः-पु०-8-2022/905(34)/2016टी०सी० दिनांक 07.01.2022 के अनुसार सटैबैक, स्टेयरकेस व लैण्डयूज के सम्बन्ध सत्ताप्राधिकारी द्वारा निर्णय भवन निर्माण एंव विकास उपविधि के अनुसार लिया जायेगा।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)

निर्गत किये जाने का दिनांक : 24-03-2022
स्थान : MEERUT

(SANTOSH KUMAR RAI)

{85A104D63E7672F6A4B15F7FD64296604910C9BB}

24-03-2022

कार्यालय मुख्य चिकित्साधिकारी, मेरठ।

पत्रांकः सीएमओ/निजीचि0पंजी0 सैल/2023–24/9522 दिनांकः 25/11/2023

प्रबन्धक/संचालक,
न्यू यशोदा हॉस्पिटल,
मित्रलोक कालोनी के सामने,
गढ़ रोड़, मेरठ।

अधोहस्ताक्षरी कार्यालय में ओवर बिलिंग तथा इलाज में लापरवाही की लगातार प्राप्त हो रही शिकायतों के चलते आपके चिकित्सालय में तैनात आर0एम0ओ0 चिकित्सक को अधोहस्ताक्षरी कार्यालय में दिनांक 02.11.2023 को आहूत की गयी बैठक में उपस्थित होने के लिए निर्देशित किया गया था। परन्तु आपके चिकित्सालय में तैनात आर0एम0ओ0 उक्त बैठक में उपस्थित नहीं हुए, जिससे प्रतीत होता है कि आपके द्वारा पंजीकरण में दर्शाये गये आर0एम0ओ0 चिकित्सक चिकित्सालय में आपनी सेवायें नही दे रहे हैं। पूर्व में अधोहस्ताक्षरी द्वारा आपके चिकित्सालय में आर0एम0ओ0 की उपलब्ध हेतु दो माह का समय दिया गया था।

उपरोक्त के चलते अधोहस्ताक्षरी द्वारा कार्यालय के पत्रांक सीएमओ/निजीचि0पंजी0 सैल/2023–24/9015 दिनांक 04.11.2023 के द्वारा आपके चिकित्सालय का पंजीकरण तत्काल प्रभाव से निलम्बित करते हुए आपको निर्देशित किया गया कि इस सम्बन्ध में अपना स्पष्टीकरण तीन दिवस में अधोहस्ताक्षरी कार्यालय में उपस्थित होकर उपलब्ध कराना सुनिश्चित करें तथा जब तक आपके चिकित्सालय में आर0एम0ओ0 चिकित्सक की उपलब्धता ना हो तब तक आप चिकित्सालय में किसी भी प्रकार का चिकित्सीय कार्य नहीं करेंगे। परन्तु आपके द्वारा आज दिनांक तक भी अपने चिकित्सालय में तैनात आर0एम0ओ0 चिकित्सक की उपस्थित दर्ज नहीं करायी गयी है ना ही अधोहस्ताक्षरी कार्यालय द्वारा भेजे गये नोटिस का स्पष्टीकरण कार्यालय में उपलब्ध कराया गया है।

अतः आपके चिकित्सालय का पंजीकरण तत्काल प्रभाव ने निरस्त करते हुए आपको निर्देशित किया जाता है कि चिकित्सालय में भर्ती मरीजों को अन्य पंजीकृत चिकित्सालय में शिफ्ट कराते हुए भर्ती मरीजों का इलाज कर रहे चिकित्सक को पंजीकरण के निरस्तीकरण की सूचना उपलब्ध कराना सुनिश्चित करें।

मुख्य चिकित्साधिकारी
मेरठ।

पत्रांकः सीएमओ/निजीचि0पंजी0 सैल/2023–24/9523 दिनांकः /11/2023

प्रतिलिपि– अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण मेरठ मण्डल, मेरठ को सादर सूचनार्थ प्रेषित।

मुख्य चिकित्साधिकारी
मेरठ।

1141

कार्यालय मुख्य चिकित्साधिकारी, मेरठ।

पत्रांकः सीएमओ/निजीचि0पंजी0 सैल/2023–24/-7024 दिनांकः 26/08/23

प्रबन्धक/संचालक,
न्यू यशोदा हॉस्पिटल,
गढ़ रोड़, मेरठ।

अधोहस्ताक्षरी कार्यालय में प्राप्त शिकायतों के क्रम में अधोहस्ताक्षरी द्वारा नामित चिकित्साधिकारियों द्वारा दिनांक 22.08.2023 को आपके चिकित्सालय का भौतिक निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि आपके चिकित्सालय में 04 मरीज भर्ती थे जिसमें से 01 मरीज फहीमा जिसका इलाज डा0 अरूण सोम द्वारा किया जा रहा थ। दूसरा मरीज अमित जिसका ऑप्रेशन डा0 हर्ष द्वारा होना पाया गया तथा तीसरे मरीज वन्दना को डा0 अरूण सोम द्वारा देखा गया था। चौथे मरीज श्रीमती रामेश्वरी का ऑप्रेशन डा0 चन्दन कुमार द्वारा डेढ माह पूर्व किया गया परन्तु मरीज पुनः पेट दर्द के कारण चिकित्सालय में भर्ती होने के उपरान्त किसी भी चिकित्सक द्वारा मरीज को नहीं देखा गया। चिकित्सालय के पंजीकरण में दर्शाये गये प्रशिक्षित चिकित्सक एवं प्रशिक्षित पैरामेडिकल स्टाफ उपलब्ध नहीं पाया गया। चिकित्सालय में पूछताछ पटल पर चिकित्सकों के नाम तथा विशेषज्ञता तथा चिकित्सालय में उपलब्ध चिकित्सीय सुविधाओं की रेट लिस्ट की सूची चस्पा नहीं पायी गयी जिसके सम्बन्ध में अधोहस्ताक्षरी कार्यालय में अनेकों बार निर्देशित किया गया है। इससे ऐसा प्रतीत होता है कि आपके द्वारा अधोहस्ताक्षरी को आदेशों की अवहेलना की जा रही है।

अतः आपको निर्देशित किया जाता है कि आपके चिकित्सालय के निरीक्षण के दौरान पायी गयी कमियों एवं अधोहस्ताक्षरी कार्यालय द्वारा दिये गये निर्देशों की अवहेलना करने के सम्बन्ध में अपना लिखित स्पष्टीकरण तीन दिवस में अधोहस्ताक्षरी कार्यालय में उपस्थित होकर उपलब्ध कराना सुनिश्चित करें, अन्यथा की स्थिति में आपके चिकित्सालय के विरूद्ध की गयी कार्यवाही के लिए आप स्वयं उत्तरदायी होंगे।

मुख्य चिकित्साधिकारी
मेरठ।

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

1. **District (जिला):** हापुड़ **P.S. (थाना):** हापुर देहात **Year (वर्ष):** 2018

FIR No. (प्र.सू.रि. सं.): 0170 **Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):** 10/06/2018 07:11 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	472
2	भा दं सं 1860	471
3	भा दं सं 1860	470
4	भा दं सं 1860	468
5	भा दं सं 1860	467
6	भा दं सं 1860	420
7	भा दं सं 1860	419
8	भा दं सं 1860	409

3. **(a)** **Occurrence of offence (अपराध की घटना):**

1 **Day (दिन):** **Date from (दिनांक से):** **Date To (दिनांक तक):**

Time Period (समय अवधि): **Time From (समय से):** **Time To (समय तक):**

(b) **Information received at P.S. (थाना जहां सूचना प्राप्त हुई):** **Date (दिनांक):** 10/06/2018 **Time (समय):** 07:11 बजे

(c) **General Diary Reference (रोजनामचा संदर्भ):** **Entry No. (प्रविष्टि सं.):** 010

Date and Time (दिनांक और समय):
10/06/2018
07:11 बजे

4. **Type of Information (सूचना का प्रकार):** लिखित

5. **Place of Occurrence (घटनास्थल):**

1. **(a) Direction and distance from P.S. (थाना से दूरी और दिशा):** उत्तर, 09 कि. मी. **Beat No. (बीट सं.):**

(b) Address (पता): ग्राहक सेवा केन्द्र , पुलिस लाईन के सामने मेरठ रोड , हापुड,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. **Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):**

(a) Name (नाम): रोहित कुमार

(b) Father's Name (पिताका नाम): राजेन्द्र प्रसाद

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): **Place of Issue (जारी करने का स्थान):**

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) **Occupation (व्यवसाय):**

(i) **Address (पता):**

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ऑक्सीजन सर्विसेस इंण्डिया, बिल्डिंग नं0- 94 इन्ड्स्ट्रीयल, एरिया सैक्स-32 गुडगावं , हरियाणा, भारत
2	स्थायी पता	पाटन , पाटन , उत्तर प्रदेश, भारत

(j) **Phone number (दूरभाष सं.):** **Mobile (मोबाइल सं.):** 0

7. **Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):**

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	हरेन्द्र		पिता का नाम : मान सिंह	1. ग्राम गोविन्दपुर सकरपुर,मवाना,मेरठ,उत्तर प्रदेश,भारत

8. **Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

9. **Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S. No. (क्र.सं.)	Propertty Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल प्रार्थना पत्र हिन्दी वादी न्यायालय श्रीमान सी0जे0एम0 महोदय हापुड । प्रार्थना त्र सं0- 137 सन 2017 रोहत कुमार शर्मा पुत्र राजेन्द्र प्रसाद आयु करीब 35 वर्ष निवासी पाटन, पोस्ट- पाटन, जिला उन्नाव, उ0प्र0 अधिकृत प्रतिनिधि आँक्सीजन सर्विसेस इण्डिया प्र0लि0 बिडिंग नं0- 94, इन्डस्टीयल एरिया सैक्टर 32 गुडगावं हरियाणा । ----------प्रार्थी बनाम हरेन्द्र पुत्र मान सिह नासी गोविन्दपुर, सकरपुर , तहसील मवाना , जिला मेरठ ।--------- विपक्षी अं0धारा-409,419,420,467,468 470,471,472 आई0पी0सी थाना हापुड देहात । श्रीमान जी, प्रार्थना पत्र अं0धारा- 156() सी0आर0पी0सी0 निम्न प्रकार है निवेदन है कि प्रार्थी मैसर्स आक्सीजन सर्विसेस इण्डिया प्रा0लि0 में अधिकृत मैनेजर के पद पर कार्यरत है । उक्त कम्पनी रजिस्टर्ड कम्पनी है जिसका कार्य ग्राहक सेवा केन्द्र के माध्यम से पब्लिक से पैसा लेकर सम्बन्धित बैंको में ट्रांसफर किया जाता है । उक्त कम्पनी SBI , ICICI व रतनाकर बैंक लिमिटेड से जुडी है । प्रार्थी की कम्पनी की मुख्य शाखी जी-4 कॉमिनिटी सैन्टर सी- ब्लाक नरैना विहार नई दिल्ली व कॉपरेटिव शाखा बिल्डिंग नं0- 94 , इन्टीटयूशनल एरिया सैक्टर -32 गुडगांव में स्थित है । प्रार्थी की कम्पनी में एस0बी0आई0 शाखा गांधी गंज बैंक का ग्राहक सेवा केन्द्र हापुड में खोलने के सम्बन्ध में विपक्षी हरेन्द्र पुत्र मान सिंह निवासी गोविन्दपुर , सकर पुर , तहसील मवाना , जिला मेरठ से वर्ष 2014 में कान्ट्रेक्ट किया जिसके तहत विपक्षी ने अपने समस्त कागजात व ग्राहक सेवा केन्द्र खोलने के लिये मकान का किरायानाम भी कम्पनी को दिया । प्रार्थी की कम्पनी द्वारा प्राधिकृत व्यक्ति ने समस्त कागजात को सत्यापित कर ग्राहक सेवा केन्द्र विकास पुलिस लाईन के सामने मेरठ रोड हापुड में खुलवाया जिसका संचालक विपक्षी को बनाया तथा जिसका एस0एस0पी0 नं0- 10376263 जारी किया गया जसमें विपक्षी ने ग्राहको से आंकन 15,00,000/- रुपये (पन्द्रह लाख रुपये) लेकर स्टेट बैंक की फर्जी रसीद ग्राहको को दे

दी और ग्राहको का पैसा बैंक शाखा में जमा नही किया । समस्त धनराशी लेकर विपक्षी वहां से फरार हो गया । विपक्षी के उक्त धोखाधडी की जानकारी कम्पनी को ग्राहको द्वारा दी गयी शिकायत पत्र के माध्यम से हुई जिसमें उन्होने विपक्षी द्वारा जारी की गयी बैंक की पर्ची रसीद भी दाखिल की हैं वह अपने द्वारा जमा की गयी धनराशी भी दर्शित की है । विपक्षी को कम्पनी द्वारा काफी तलाशा गया किन्तु विपक्षी का कोई अता पता नहीं चला इस प्रकार विपक्षी ने छल कपड व धोखाधडी से बैंक के रुपयो का गबन किया है । प्रार्थी ने दिनांक 18/12/17 को थानाध्यक्ष कोतवाली व ए0सपी0 महोदय के समक्ष रजिस्टर्ड डाक द्वारा प्रार्थी की कोई रिपोर्ट की गयी न ही पुलिस अधीक्षक महोदय द्वारा विपक्षी के विरुद्ध मुक्दमा पंजीकृत कराने के आदेश थानाध्यक्ष को दिये गये । विपक्षी द्वारा किया गया अपराध गम्भीर प्रकृती का अपराध है । अतः श्रीमान जी से प्रार्थना है कि प्रार्थी का प्रार्थना पत्र स्वीकार करते हुए थानाध्यक्ष हापुड कोतवाली को आदेशत किया जाये कि प्रार्थी की रिपोर्ट विपक्षी के विरुद्ध उपरोक्त धाराओ में मुक्दमा पंजीकृत करने के आदेश पारित करने की कृपा करें । आपकी अति कृपा होगी । दिनांक 20/12/17 प्रार्थी द्वारा अधिवक्ता सील मुहर अपर मुख्य न्यायिक मजिस्ट्रैट न्यायालय हापुड व हस्ताक्षर अंग्रेजी अपठित सील मुहर Oxigen SERVICES (india) Pvt. Ltd Gurgaon नोट- मैं सीसी 90 विवेक प्रमाणित करता हूं कि वादी के प्रार्थना पत्र की नकल मेरे द्वारा कम्पयूटर पर शब्द ब शब्द टंकित की गई है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): RAJEEV SINGH **Rank (पद):** उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): 0912530028 **to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)**

(3)

Refused investigation due to (जांच के लिए): **or (के कारण इंकार किया या)**

(4) **Transferred to P.S. (थाना):** **District (ज़िला):**

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS HAPUR DEHAT

Rank (पद): I (Inspector)

No. (सं.): 9454403414

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष			-		चेचक: नहीं

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/ Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

1. District: Hapur P.S. (Police Station): Hapur Dehat Year : 2018

FIR No. (P.R. No.): 0170 Date and Time of FIR : 10/06/2018 07:11 hours

S. No.	Acts	Sections
1	IPC No 1860	472
2	IPC No 1860	471
3	IPC No 1860	470
4	IPC No 1860	468
5	IPC No 1860	467
6	IPC No 1860	420
7	IPC No 1860	419
8	IPC No 1860	409

TRUE TRANSLATE COPY

3. (a) Occurrence of offense:

1 Day: Date from: Date To:

Time Period: Time From: Time To:

(b) Information received at P.S. Date(s): 10/06/2018 Time: 07:11 PM

(c) General Diary Reference: Entry No. (Entry No.): 010 Date and Time 10/06/2018 at 07:11

4. Type of Information: Written

5. Place of Occurrence:

1. (a) Direction and distance from P.S : North, 09 km. Beat no:

(b) Address: Customer Service Center, Opposite Police Line, Meerut Road, Hapur,

(c) In case, outside the limit of this Police Station, then Name of P.S.

District (State):

6. Complainant / Informant:

(a) Name : Rohit Kumar

(b) Father's Name : Rajendra Prasad

(c) Date/Year of Birth: 1978 (d) Nationality : Indian

(e) UID No. (UID No.):

(f) Passport No. (Passport No.):

Date of Issue: Place of Issue:

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S. No.	ID Type	ID Number

(h) Occupation:

(i) Address :

S. No.	Address Type	Address
1.	current address	Oxygen Services India, Building No. 0- 94 Industrial, Area Six-32 Gurgaon, Haryana, India
2.	permanent address	Patan, Patan, Uttar Pradesh, India

(j) Phone number: Mobile: 0

7. Details of known / suspected / unknown accused with full particulars:

Accused More Than: 0

S.No.	Name	Alias	Relative's Name	Present Address
1.	Harendra		Father's Name: Man Singh	1. Village Govindpur Sakarpur, Mawana, Meerut, Uttar Pradesh, India

8. Reasons for delay in reporting by the complainant / informant:

9. Particulars of properties of interest:

S. No.	Property Category	Property Type	Description Value(In Rs/-

10. Total value of property (In Rs/-):

11. Inquiry Report / U.D. case No., if any:

S. No.	UIDB Number

12. First Information contents:

12. First Information contents:

Copy of the petition to the hon'ble court of the Chief Judicial Magistrate, Hapur. Petition number - 137 of 2017, filed by Rohit Kumar Sharma, son of Rajendra Prasad, approximately 35 years old, resident of Patan, Post - Patan, District Unnao, Uttar Pradesh, authorized representative of Oxygen Services India Pvt. Ltd., Building No. 94, Industrial Area, Sector 32, Gurgaon, Haryana. Petitioner vs. Harendra, son of Man Singh, resident of Govindpur, Sakarapur, Tehsil Mawana, District Meerut. Opponent under sections 409, 419, 420, 467, 468, 470, 471, 472 of the IPC, Thana Hapur.Sir, the petition under section 156(3) CrPC is as follows: The petitioner is working in the capacity of an authorized manager at M/s Oxygen Services India Pvt. Ltd. The said company is a registered company whose business involves collecting money from the public through customer service centers and transferring it to the relevant banks. This company is associated with SBI, ICICI, and Ratanakar Bank Limited. The main branch of the petitioner's company is located at G-4, Community Center, C-Block, Naraina Vihar, New Delhi, and the corporate branch is located at Building No. 94, Institutional Area, Sector-32, Gurgaon. In 2014, the petitioner's company entered into a contract with the opponent, Harendra, son of Man Singh, resident of Govindpur, Sakarapur, Tehsil Mawana, District Meerut, regarding the opening of an SBI branch Gandhi Ganj bank's customer service center in Hapur. Under this contract, the opponent provided all his documents and also submitted the lease agreement for the premises to open the customer service center to the company.An authorized person from the petitioner's company verified all the documents and established the customer service center in front of the Vikas Police Line on Meerut Road, Hapur, appointing the opponent as its operator. The center was issued SSP No. 10376263. The

opponent collected approximately INR 1,500,000 (fifteen lakh rupees) from customers and provided them with fake State Bank receipts. However, the opponent did not deposit the customers' money into the bank branch. After taking all the funds, the opponent absconded from the location. The company became aware of this fraud through complaint letters from customers, who included the bank receipts issued by the opponent and detailed the amounts they had deposited. The company made extensive efforts to locate the opponent, but he could not be found. Thus, the opponent committed embezzlement of the customers' money through deception and fraud. On 18/12/17, the petitioner sent a registered letter to the Station House Officer (SHO) of Kotwali and the Superintendent of Police (SP). Despite this, no report was filed by the petitioner, nor did the Superintendent of Police order the SHO to register a case against the opponent. The crime committed by the opponent is of a serious nature. Therefore, I request you, Sir, to accept the petition and direct the SHO of Hapur Kotwali to register a case against the opponent under the aforementioned sections. Your cooperation in this matter would be greatly appreciated. Dated: 20/12/17, Petition filed by Authorized signatory Oxigen Services (India) Pvt. Ltd. Gurgaon Note: I, BC 90 Vivek, certify that the copy of the petition has been accurately transcribed word-for-word by me on the computer.

13. Action taken: Since the above information reveals commission of offence(s)

u/s as mentioned at Item No. 2.

(1) Registered the case and took up the investigation: (or)

(2) Directed (Name of Investigating Officer): Rank

RAJEEV SINGH Sub Inspector/Sub Inspector

TRUE TRANSLATE COPY

No. : 0912530028 to take up the Investigation

Refused investigation due to: or

(4) Transferred to P.S. District:

on point of jurisdiction.

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

R.O.A.C.

Signature of Officer in charge,

Police Station

14. Signature / Thumb impression of the complainant / informant

Name : PS HAPUR DEHAT

Rank : I (Inspector)

No. : 9454403414

15. Date and time of dispatch to the court:

Attachment to item 7 of First Information Report:

TRUE TRANSLATE COPY

Physical features, deformities and other details of the

Suspect / accused: (If known / seen)

S. No.	Sex	Date/ Year Of Birth	Build	Height (cms)	Complexion	Identification Mark(s)
1	2	3	4	5	6	7
1	Male					Smallpox: No

Deformities/Peculiarities	Teeth	Hair	Eye	Habit(s)	Dress Habit(s)
8	9	10	11	12	13

Language/ Dialect	Place of					Others
	Burn Mark	Leucoderma	Mole	Scar	Tattoo	
14	15	16	17	18	19	20

TRUE TRANSLATE COPY

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच प्रपत्र -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): हापुड़ P.S. (थाना):हापुर देहात Year (वर्ष): 2018
FIR No. (प्र.सू.रि. 0161 Date &Time of FIR (प्र.सू.रि. की दिनांक/समय)31/05/2018 15:58 बजे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा द स 1860	409
2	भा द स 1860	420
3	भा द स 1860	467
4	भा द स 1860	468
5	भा द स 1860	471
6	भा द स 1860	120-B

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): दरमियानी दिन Date From (दिनांक से 11/11/2016 Date To (दिनांक तक):12/11/2018
Time Period (समय अवधि): Time From (समय से):00:00 बजे Time To (समय तक):00:00 बजे

(b) Information received at P.S. (थाना जहा सूचना प्राप्त हुई):
Date (दिनांक):31/05/2018 Time (समय): 15:58 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):
Entry No. (प्रविष्टि सं.):033 Date & Time (दिनांक और समय): 31/05/2018 15:58 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S.(थाना से दूरी और दिशा):उत्तर, 2 किमी Beat No. (बीट सं.):
(b) Address (पता): ग्राहक सेवा केन्द्र निकट पुलिस लाइन मेरठ रोड हापुड़
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S.(थाना का नाम): District(State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): निखिल नागर
(b) Father's Name (पिता का नाम) : राजसिंह
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1998 (d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (यू आईडी सं.):
(f) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of issue (जारी करने का स्थान):
(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1.		

(h)Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	617 संजय विहार आवास विकास ,कालोनी ,हापुर देहात,हापुड़,उत्तर प्रदेश,भारत

अपर मुख्य न्यायिक मजिस्ट्रेट हापुड़
09/6/18

To ecc

1

GDH.

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

2	स्थायी पता	617 सजंय विहार आवास विकास ,कालोनी ,हापुर देहात,हापुड़,उत्तर प्रदेश,भारत
(i)	Occupation (व्यवसाय):	
(j)	Phone number (दूरभाष सं.):	Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हो तो संख्या):

S.No.(क्र. सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	चौ0 हरेन्द कुमार		पिता का नाम : मानसिंह	1. गोविन्दपुर ,किठौर,मेरठ,उत्तर प्रदेश, भारत
2	मानसिंह		पिता का नाम : स्व0 निहाल सिंह	1. गोविन्द पुर,किठौर,मेरठ,उत्तर प्रदेश, भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र. सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु मे):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण स., यदि कोई हो

S.No. (क्र.	UIDB Number (यू.डी.प्रकरण

12. First Information contents (प्रथम सूचना तथ्य):
नकल प्रा0पत्र हिन्दी टाईपशुदा - न्यायालय श्रीमान अपर मुख्य न्यायिक मजिस्ट्रेट,हापुड ।प्रार्थनी पत्र संख्या 29 सन 2018 निखिल नाग आयु करीब 20 वर्ष पुत्र राज सिंह निवासी 617,संजय विहार,आवास-विकास, हापुड थाना हापुड कोतवाली , जिला हापुड ।....प्रार्थी बनाम 1-चौ0 हरेन्द कुमार आयु करीब 24 वर्ष पुत्र मान सिंह 2-मान सिंह आयु करीब 45 वर्ष पुत्र स्व0 निहाल सिंह निवासी गण ग्राम गोविन्दपुर,थाना किठौर,जिला मेरठ। .....विपक्षीगण अ0 धारा -409 /420/467/468/471/120बी आई.पी.सी. थाना हापुड देहात ।प्रार्थना पत्र अन्तर्गत धारा -156(3) सीआर0पी0सी0 श्रीमान जी,प्रार्थी निम्न निवेदन करता है:- 1- यह कि प्रार्थी ने भारतीय स्टेट बैंक ग्राहक सेवा केन्द्र,निकट पुलिस लाईन,मेरठ रोड, हापुड के यहाँ भारतीय स्टेट बैंक शाखा हापुड मे जमा कराने हेतु अंकन 3,500/- रुपये दिनांक 11-11-2016 को व अंकन 39,500/- रुपये 12-11-2016 को अपने बचत खाता संख्या 35523601678 मे जमा कराये थे। परन्तु ग्राहक सेवा केन्द के संचालक चौ0 हरेन्द कुमार पुत्र मान सिंह निवासी ग्राम गोविन्दपुर,थाना किठौर , जिला मेरठ ने जमा नहीं किये जिसके सम्बन्ध में प्रार्थी ने भारतीय स्टेट बैंक शाखा हापुड मे लिखित शिकायत टी,परन्तु बैंक वालो ने इस सन्दर्भ मे प्रार्थी को एफ.आई.आर. दर्ज कराने हेतु निर्देशित किया परन्तु काफी प्रयासों के बाद भी प्रार्थी की रिपोर्ट दर्ज नहीं हुई। 2- यह कि उपरोक्त हरेन्द ने उक्त धनराशि बैंक खाते में जमा न करके धोखाधडी से अपने निजी प्रयोग व इस्तेमाल में ले ली ।इस सम्बन्ध में हरेन्द कुमार की ओर से उसके पिता मान सिंह पुत्र स्व0 निहाल सिंह ने कुल 7 व्यक्तियों की धनराशि,जिनका पैसा उपरोक्त हरेन्द ने बैंक खाते में जमा करने के उद्देश्य से बैंक में जमा नहीं किया ,को ढाई माह में अदा करने का आश्वासन दिनांक 25-04-2017 को दिया जिसमें प्रार्थी का पैसा भी शामिल है ,परन्तु समय अवधि व्यतीत होने के बाद भी उपरोक्त हरेन्द व मान सिंह ने भी पैसा वापिस नहीं किया है और धोखाधडी से हडप लिया है तथा पुलिस कार्यवाही से बचने हेतु धोखाधडी से फैसलानामा लिखा दिया ।3- यह कि प्रार्थी ने इस सम्बन्ध में पुलिस अधीक्षक,जनपद हापुड एवं अन्य उच्च अधिकारियो को प्रार्थना पत्र दिनांक 22-01-2018 को प्रेपित किये,लेकिन आज तक कोई कार्यवाही विपक्षी गण के विरुद्ध नहीं हुई है ।अतः श्रीमान जी से प्रार्थना है कि प्रार्थी की रिपोर्ट पुलिस थाना हापुड देहात पर दर्ज करायी जावे ।आपकी अति कृपा होगी ।दिनाक 30/1/18 प्रार्थी SD अंग्रेजी अपठित द्वारा अधिवक्ता ।SEAL KULDEEP KUMAR GUPTA Reg No. 587/89 ADVOCAT Ch No 11 Distt Sesseion Court HAPUR(U.P)- नोटः- मैं एचएम 49 जुगेन्द सिंह प्रमाणित करता हूं कि नकल प्रा0पत्र मेरे द्वारा बोल-बोल कर कम्प्यूटर पर नियुक्त म0का0 518 पूनम शर्मा द्वारा शब्द व शब्द टंकित कराया गया है ।तथा रो0आम में खुलासा मेरे द्वारा किया गया है ।

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

ction taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item
ई गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत

(1) Registered the case and took up the investigation: or

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): RAJEEV SINGH Rank (पद): SI (Sub-Inspector)
No.(0912530028 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया

(4) Transferred to P.S. District

on point of jurisdiction (को क्षेत्राधिकार के कारण

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name (नाम): PS HAPUR DEHAT
Rank(पद): I (Inspector)
No.(सं.): 9454403414

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.

1. District: Hapur **P.S.** Hapur Dehaat **Year:** 2016 **FIR No. 0161 Date 31.05.2018 15.58**

2.

S.No.	**Acts**	**Sections**
1	IPC 1860	409
2	IPC 1860	420
3	IPC 1860	467
4	IPC 1860	468
5	IPC 1860	471
6	IPC 1860	120-B

3. (a) Occurrence of offence:

1. **Day: International day Date From: 11.11.2016 Date To: 12.11.2016**
   Time Period: Time From: 00.00 Time To: 00.00
2. **(b) Information received at P.S.:**

Dated: 31.05.2018 Time 15.58 hrs

(c) General Diary Reference:

Entry no: 033 **Time 31.05.2018** 15.58 hrs

4. Type of Information: Written

5. Place of Occurrence:

1. (a) Direction and distance from P.S.: North 2 KM

Beat no.:

(b) Address: Costumer Service Center Near Police, Meerut road Hapur. Uttar Pradesh

(C) In case, outside the limits of this Police Station, then: Name of P.S. (Police Station): District

6. Complainant / Informant (Complainant / Informant):

(a) **Name:** Nikhil Nagar

(b) Father's name: Raj Singh

(c) **Date/Year of Birth:** 1998

(d) **Nationality:** Indian

(e) UID No.

(f) **Passport No. :**

Date of issue:

Place of issue:

(g) ID details (Ration Card, Voter ID Card, Passport, UID No. Driving Licence , PAN

Sl No.	Id Type	Id Number

(h) Occupation

(i) Address:

Sl no.	Address Type	Address
1	**Present Address**	617, Sanjay Vihar Housing Development Colony hapur Dehhat, Hapur, Uttar Pradesh India
2	**Permanent Address**	617, Sanjay Vihar Housing Development Colony hapur Dehhat, Hapur, Uttar Pradesh India

(j) Phone number:

Mobile Number:

7. Details of known/Suspect/Unknown accused with full particulars attach separate sheet if necessary:

Sl No.	**Name**	**Alla s**	**Relative's Name**	**Present Addresss**
1	Ch. Harendra Kumar		Father's Name: Man Singh	Govindpur, Kithore, Meerut, Uttar Pradesh India
2	Man Singh		Father's Name: Late Nihal Singh	Govindpur, Kithore, Meerut, Uttar Pradesh India

8. Reasons for delay in reporting by the complainant/Informant: No Delay

9. Particulars of properties of Interest:

Sl No.	**Property category**	**Property Type**	**Declaration**	**Value**

10. Total value of property (In Rs:

11. Inquest Report/U.D. case No. if any:]

12. First Information contents:

To the Hon'ble Additional Chief Judicial Magistrate, Hapur. Subject: Prayer Letter Number 29, Year 2018, Nikhil Nag, approximately 20 years old, son of Raj Singh, resident of 617, Sanjay Vihar, Avash-Vikas, Hapud Police Station, KotwaliHapur, District Hapur.Complainant vs. Accused: 1. Accused: Harendra Kumar, approximately 24 years old, son of Maan Singh 2. Accused: Maan Singh, approximately 45 years old, son of Late Nihal Singh, resident of Village Govindpur, Police Station Kithore, District Meerut. Opposing Sections: 409/420/467/468/471/120B IPC, Hapud Rural Police Station. Under Section 156 (3) Cr.P.C., the petitioner makes the following request:

1. The petitioner deposited Rs. 3,500/- on 11-11-2016 and Rs. 39,500/- on 12-11-2016 in his

savings account number 35523601678 at the State Bank of India, Hapur Branch, located near the Police Line, Meerut Road, Hapur. However, the manager of the customer service center, Mr. Harendra Kumar, son of Maan Singh, resident of Village Govindpur, Police Station Kithore, District Meerut, did not process the deposits. The petitioner lodged a written complaint at the State Bank of India, Hapur Branch, regarding this matter. However, despite several attempts, the petitioner's report was not filed, even after being directed to file an FIR in this regard.

2. Harendra Kumar, as mentioned above, deceitfully used the aforementioned amount deposited in the bank account for his personal use and benefit without depositing it into the said bank account. In this regard, Harendra Kumar's father, Maan Singh, son of Late Nihal Singh, assured on 25-04-2017 that the total amount of seven individuals, whose

money was not deposited in the bank for the purpose of depositing it into the bank account, would be refunded within two and a half months, including the petitioner's money. However, even after the expiration of the deadline, neither Harendra nor Maan Singh has returned the money, and they have resorted to deception to avoid police action by writing a deceptive settlement.

3. The petitioner dispatched a petition letter to the Superintendent of Police, District Hapur, and other senior officials on 22-01-2018 concerning this matter. However, no action has been taken against the opposing parties to date. Therefore, it is requested that the petitioner's report be filed at the Hapur Rural Police Station. Your utmost kindness will be highly appreciated. Date: 30/1/18

   Petitioner SD Authenticated by HM 49 Jugender Singh Seal: KULDEEP KUMAR GUPTA Reg No. 587/89 Advocate, Chamber No. 11, District

Sessions Court, Hapur (U.P) Note: I, HM 49 Jugender Singh, certify that the contents of this document were verbally dictated by me and typed word for word on the computer by Poonam Sharma, bearing token number 518. Additionally, the disclosure was made by me.

13. **Action taken: Since the above information reveals commission of offense (s) u/s as mentioned at Item No. 2.**

(1) **Registered the case and took up the investigation:**

(2) **Directed ⟨Name of I.O.)** Rajeev Singh

Rank: SI (Sub. Inspector)
No. 912530028
to take up the Investigation

(3) Refused Investigation due to:

or

(4) Transferred to PS. District:

On point of Jurisdiction:

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

R.O.A.C.

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge,
Police Station
Name: PS Hapur Dehat
Rank: I (Inspector)
No.:9454403414

15. Date and time of dispatch to the court: -

SL No.	Name	Father's/ Husband Name	Date /year of birth	Occupation	Address	Type of evidence to be tendered
1	Nikhil Nagar				Present address: Colony, 617 Sanjay Vihar Housing Development. Hapur Dehat. Hapur, Uttar Pradesh, India Permanent address: Colony, 617 Sanjay Vihar Housing Development. Hapur Dehat. Hapur, Uttar Pradesh, India	Complainant
2	HM 49 Juge				Present address: Thana Hapur Dehat, Hapur, Uttar	First Information

	ndra Singh Kaymi Writer				Pradesh, India Permanent address: Thana Hapur Dehat, Hapur, Uttar Pradesh, India	Evidence
3	Vijay Kumar Tyagi	Father's Name: Mahendra Singh			Present address: Sarvodaya Colony Meerut Road.. Hapur, Uttar Pradesh, India Permanent address: Sarvodaya Colony Meerut Road.. Hapur, Uttar Pradesh, India	First Information on Evidence
4	Raj Sing	Father's Babu			Present address: 617 Sanjay Vihar	Investigation

	h	Ram			Housing Development.. Hapur, Uttar Pradesh, India Permanent Address; 617 Sanjay Vihar Housing Development.. Hapur, Uttar Pradesh, India	Evidence
5	Sunil Kumar Branch Manager				Present address: SBI Bank Gandhi Ganj... Hapur, Uttar Pradesh, India Permanent Address; SBI Bank Gandhi Ganj... Hapur, Uttar Pradesh, India	Material Evidence
6	SI	Father's	1969		Present address:	Investiga

	Rajeev Singh	Jacob Khan			hana Hapur Dehat.. Hapur, Uttar Pradesh, India Permanent Address; hana Hapur Dehat.. Hapur, Uttar Pradesh, India	tion Witness

14. If fir false indicate action taken or proposed to be taken u/s 182/211 IPC –N/A

15. Result of Laboratory analysis:

16. Brief facts of the case (Add separate sheet, if necessary)

On 31/5/18, pursuant to the orders of the Hon'ble Court under Section 156 (3) Cr.P.C., a case was registered at Hapur Rural Police Station

for investigation. During the investigation, the accused, Harendra, son of Maan Singh, resident of Govindpur, Police Station Kithore, District Meerut, was arrested on 14/6/18 and sent to jail. Subsequently, during the investigation, the involvement of accused Maan Singh, son of Late Nihal Singh, resident of Govindpur, Police Station Kithore, District Meerut, was revealed, and he was found ineligible. The charges under Sections 467/468/471/120B IPC were established against him. Upon thorough investigation, accused Harendra, son of Maan Singh, was found guilty of offenses under Sections 409/420 IPC. A charge sheet against accused Harendra is being filed with the evidence to seek punishment.

17. Refer Notice Served: No. Date:

Acknowledgement to be passed:

18. Dispatched on: 24.06.2018

19. No. of enclosures:

20. List of enclosures: As annexed:

To,

Mr. Joint Director (Vigilance)

Lucknow, Uttar Pradesh.

Subject: Action regarding individuals defrauding people in the name of complaints using misuse of the IGRS portal.

Sir,

It is brought to your notice that Harendra Kumar, son of Mr. Manasinh, residing in Village Govindpur, Shakarpur Police Station, Kithore District, Meerut, is involved in criminal activities. Harendra Kumar has a history of fraudulent activities, including bank fraud and swindling money from patients during the COVID-19 pandemic under the pretext of providing ventilator beds. Several criminal cases have been registered against him for various fraudulent activities. He continues to engage in the business of deceiving people of their money by fraudulent means in society.

This individual has devised various deceptive methods to defraud people in different ways.

Harendra Kumar targets people and gathers information about them to file complaints through the IGRS portal and various other mediums. After filing a complaint, he contacts those people, puts pressure on them, and demands 5-10 lakh rupees to withdraw the complaint, citing reasons like not filing the complaint. In this manner, Harendra Kumar has defrauded several people and is continuously engaging in the business of fraud to make hefty earnings.

Individuals like Harendra Kumar, with a criminal reputation, pose a threat to society due to their criminal activities. Such individuals misuse the IGRS system to engage in fraudulent activities, thereby undermining the credibility of the government's ambitious governance system. Individuals who file so many complaints to deceive society should have their complaints thoroughly investigated to determine the

intent and purpose of their actions, and appropriate action should be taken against them.

Therefore, I request you to thoroughly investigate the complaints against Harendra Kumar and the fraudulent activities conducted by him using mobile numbers 9411646408 and 9897292906. Legal action should be taken against Harendra Kumar, and stringent measures should be implemented to prevent society from falling victim to his fraudulent schemes.

Date: NIL

Applicant:

Sd/-

Mohanpal

Son of Shri Mahakar Singh

Residing at Village Chhuchhai, Post Ghesuapur,

Tehsil Mawana, District Meerut - 250406

Phone: 7037327330

वरिष्ठ पुलिस अधीक्षक,
जनपद मेरठ।

कृपया आईजीआरएस संदर्भ संख्या 40013823013357 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आवेदक श्री नवीन त्यागी पुत्र स्व0 श्री वीरेन्द्र त्यागी निवासी राजनगर कालोनी गढ़ रोड, न्यू यशोदा अस्पताल थाना मैडिकल जनपद मेरठ के संलग्न शिकायती प्रार्थना पत्र में अंकित आरोपों के सम्बन्ध में जाँच कर आख्या उपलब्ध कराने विषयक है।

1.आवेदक/शिकायतकर्ता का नाम,पता व मोबाईल नम्बर– आवेदक श्री नवीन त्यागी पुत्र स्व0 श्री वीरेन्द्र त्यागी निवासी राजनगर कालोनी गढ़ रोड, न्यू यशोदा अस्पताल थाना मैडिकल जनपद मेरठ, मो0नं0–9927074360

2. विपक्षी का नाम व पता:– हरेन्द्र पुत्र मानसिंह निवासी गोविन्दपुर महलवाला के पास हिठौर जनपद मेरठ।

3–शिकायतकर्ता द्वारा द्वारा की गयी शिकायत का संक्षिप्त विवरण–आवेदक द्वारा अपने शिकायती प्रार्थना पत्र में विपक्षी हरेन्द्र द्वारा आवेदक से अनावश्यक रूपयों की मांग करने एवं आवेदक के विरूद्ध झूठे आरोप लगाकर शिकायत करने आदि तथ्य/आरोप अंकित कर कार्यवाही की मांग की गयी है।

4.जाँच करने वाले अधिकारी नाम व पद–पुलिस उपाधीक्षक/क्षेत्राधिकारी सिविल लाईन।

5.जाँच का सारांश–प्रकरण की जाँच के क्रम में आवेदक श्री नवीन त्यागी पुत्र स्व0 श्री वीरेन्द्र त्यागी निवासी राजनगर कालोनी गढ़ रोड, न्यू यशोदा अस्पताल थाना मैडिकल जनपद मेरठ, मो0नं0–9927074360 पर सम्पर्क कर जानकारी की गयी तो बताया कि मैं न्यू यशोदा अस्पताल गढ़ रोड मेरठ का प्रबन्धक हूँ, हरेन्द्र पुत्र मानसिंह निवासी गोविन्दपुर महलवाला के पास हिठौर जनपद मेरठ से मेरी मुलाकात वर्ष 2009 में हुई थी, हम दोनों के मध्य मित्रता हो गयी, इससे पूर्व मेरा न्यू यशोदा अस्पताल के पास सन अस्पताल था, जो बन्द हो गया। वर्ष 2019 में हरेन्द्र के पिता की मृत्यु हो गयी, हरेन्द्र ने मुझसे अपनी आर्थिक स्थिति खराब होना बताकर अस्पताल में काम दिलाये जाने का अनुरोध किया। मित्रता के चलते विश्वास में मेरे द्वारा हरेन्द्र को समय–समय पर आर्थिक मदद भी की उसके उपरान्त हरेन्द्र मेरे अस्पताल में पार्टनरशिप करने के लिये कहने लगा, मेरे द्वारा पार्टनरशिप के लिये मना कर दिया। उसके उपरान्त हरेन्द्र ने मुझसे वर्ष 2020 में 05 लाख रूपयों की मांग की, मेरे द्वारा विश्वास के चलते हरेन्द्र को तत्समय 05 लाख रूपये की रकम दे दी। अब मैं अपने रूपयों की मांग करता हूँ तो हरेन्द्र मेरी रकम वापस नहीं कर रहा है तथा मुझपर दबाव बनाने के लिये मेरे विरूद्ध लगातार झूठे आरोप लगाकर शिकायत कर रहा है।

समयक तथ्यों से दोनों पक्ष पूर्व से एक–दूसरे के परिचित है, आवेदक नवीन त्यागी उपरोक्त न्यू यशोदा अस्पताल गढ़ रोड मेरठ का प्रबन्धक है, आवेदक नवीन त्यागी व विपक्षी हरेन्द्र के मध्य पूर्व में रूपयों के लेन–देन को लेकर मनमुटाव चल रहा है। विपक्षी हरेन्द्र द्वारा भी आवेदक पक्ष के विरूद्ध पूर्व में 20013823003149 व 20013823001445 आदि सन्दर्भों के माध्यम से शिकायत की गयी है। अतः दोनों पक्षों के मध्य पूर्व से ही रूपयों के लेन–देन को लेकर मनमुटाव है इसी कारण दोनों पक्ष एक–दूसरे के विरूद्ध अनर्गल आरोप लगाकर शिकायत कर रहे है। प्रकरण सिविल प्रकृति का होने हेतु उभय पक्ष को मा0 न्यायालय वास्ताजोई हेतु हिदायत की गयी है। जाँच से अन्य आरोपों के सम्बन्ध में कोई पुष्टीकारक साक्ष्य प्राप्त नहीं हो रहे है, फिर भी मेरे द्वारा प्रभारी निरीक्षक मैडिकल को प्रकरण में लगातार सतर्क दृष्टि रखने हेतु निर्देशित किया गया है।

6.पुलिस अधिकारी द्वारा की गयी कार्यवाही/प्रस्तावित कार्यवाही का विवरण–उपरोक्तानुसार
7.एफआईआर में नामित की नामजदगी गलत/प्रकाश में आये आदि विवरण–उपरोक्तानुसार
8.आरोप पत्र/अन्तिम रिपोर्ट/अन्तिम रिपोर्ट मय जुर्म खारिज–उपरोक्तानुसार
9.आवेदक द्वारा लगाये गये आरोप सिद्ध हो रहे या नहीं–उपरोक्तानुसार

आख्या सादर अवलोकनार्थ सेवा में प्रेषित है।

संलग्नक:यथोपरि।
पत्रांक:एसटी–आईजीआरएस/2023
दिनांक: जून 06 ,2023

(अरविन्द कुमार)
क्षेत्राधिकारी सिविल लाईन्स
जनपद मेरठ।

प्रतिलिपि:– प्रभारी निरीक्षक मैडिकल को उपरोक्तानुसार अनुपालन हेतु।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO. _____2024

IN

ORIGINAL APPLICATION NO. 31/2024

HARENDER KUMAR ...APPLICANT

-VERSUS-

STATE OF U.P. & ORS. ...RESPONDENTS

APPLICATION UNDER SECTION 151, CPC, 1908 SEEKING EXEMPTION FROM FILING OFFICIAL TRANSLATION OF ANNEXURES

MOST RESPECTFULLY SHOWETH:

1. That the Applicant/ Respondent has filed the reply to the above-mentioned OA.
2. That the contents of the reply may kindly be read as part and parcel of the present application and are not being repeated herein for the sake of brevity and convenience.
3. That Annexures R5-B and R5-C were in vernacular Hindi lanuage, which has now been translated from Hindi to English. It is submitted that the said translations have been done by a competent person who is conversant with the legal phraseology and the same are correct and true English translations of the said documents. It is in the interest of justice that the English translation filed by the Applicant be taken on record and the Applicant be exempted from filing the Official Translation of the said Annexure.

Scanned with OKEN Scanner

4. That grave and irreparable harm and injury will be caused to the Applicant if he is not allowed to rely on unofficial translations of documents at the tim of hearing.
5. That no prejudice will be caused to the non-applicants if the Applicant is allowed to rely on unofficial translations of documents at the hearing.
6. That this application is bona fide and in the interests of justice.

PRAYER

In facts and circumstances set out above, it is most respectfully prayed that this Hon'ble court be pleased to:

a. Grant exemption from filing official translation of ANNEXURES R5-B and R5-C filed along with the reply; and
b. Pass such further orders as this Hon'ble Court may deem fit.

AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY

Date:_____

New Delhi

THROUGH COUNSEL

AZAD BANSALA & PRAKRITI RASTOGI

(ADVOCATES FOR RESPONDENT NO. 5)

Ph: +91-9997799519; +91-9818850608

e-mail id: azadbansalaclcdu@gmail.com , prakritir13@gmail.com

Off: B-20, Nizamuddin West, Delhi, 110013

Scanned with OKEN Scanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO._____2024
IN
ORIGINAL APPLICATION NO. 31/2024

HARENDER KUMAR ...APPLICANT

-VERSUS-

STATE OF U.P. & ORS. ...RESPONDENTS

AFFIDAVIT

I, Sh. Naveen Tyagi aged about ____, S/o Late Sh. Dhirendra Tyagi, R/o Village Bihuni, Tehsil and District Hapur, Managing Director of Respondent No. 5/ M/s New Yashoda Hospital, do hereby solemnly affirm and state as under:

1. That I am the Managing Director of Respondent No. 5/ M/s Yashodha Hospital in the aforesaid matter, and being well conversant with the facts and circumstances of the same, I am competent to swear this affidavit.

2. That the accompanying Application, has been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge. The contents of the said application may be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.

3. That the contents of the accompanying application are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

4. That the annexures annexed, if any with the accompanying application are true copies of their respective originals.

DEPONENT

VERIFICATION:

Verified at Meerut on this 22nd day of May, 2024, that the contents of the above affidavit are true and correct to the best of my knowledge, no part of it is false and nothing has been concealed therefrom.

DEPONENT

ATTESTED
22.5.24
(Devendra Kumar Gupta)
Advocate Notary Meerut
Reg. No.-9532

NOTARIAL
Devendra Kr. Gupta
Advocate
Meerut (U.P.)
Reg. No.:-9532
23 Sep 27
GOVT. OF INDIA

Scanned with OKEN Scanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 31/2024

HARENDER KUMAR ...APPLICANT

-VERSUS-

STATE OF U.P. & ORS. ...RESPONDENTS

KNOW ALL to whom these present shall come that, I, Naveen Tyagi, S/o Late Sh. Dhirendra Tyagi, R/o Village Bihuni, Tehsil and District Hapur, Managing Director of Respondent No. 5/ M/s New Yashoda Hospital, **the above named Respondent No. 5, do hereby appoint:**

AZAD BANSALA AND PRAKRITI RASTOGI

(D/11605/21) (D/06/2022)

ADVOCATES FOR THE RESPONDENT NO. 5

Ph: 9997799519, 9818850608 , Email: azadbansalaclcdu@gmail.com

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case authorized him/them

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleading, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputed that may arise touching or in any manner.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the vent of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21, May, 2024

Accepted subject to the terms of the fees.

Advocates Naveen

Client

IDENTIFIED

D/11605/2021 D/06/2022

AZAD BANSALA
Advocate
Delhi High Court & District Courts
Mob.: 9997799519
e-mail: azadbansalaclcdu@gmail.com

138

Gmail

Azad Bansala <azadbansalaclcdu@gmail.com>

IN THE MATTER OF HARENDRA KUMAR VS STATE OF UP AND ORS. (O.A. 31/2024)

1 message

Azad Bansala <azadbansalaclcdu@gmail.com> Fri, May 24, 2024 at 5:54 PM
To: "advpriyankaswami@gmail.com" <advpriyankaswami@gmail.com>
Bcc: Prakriti Rastogi <prakritir13@gmail.com>

IN THE MATTER OF HARENDRA KUMAR VS STATE OF UP AND ORS. (O.A. 31/2024) PENDING BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

To,
Standing Counsel
State of Uttar Pradesh

Dear Ma'am,

Please find attached copies of:
1. Reply on behalf of Respondent No. 5
2. Application for early hearing
3, Application for direction.

This may be treated as service upon you, kindly acknowledge the receipt of the same.

--

Regards,
Azad Bansala and Prakriti Rastogi
Advocates

Delhi High Court
9997799519

Disclaimer: This e-mail message may contain legally privileged and/or confidential information. If you are not the intended recipient(s), or the employee or agent responsible for delivery of this message to the intended recipient(s), you are hereby notified that any dissemination, distribution or copying of this e-mail message is strictly prohibited. If you have received this message in error, please notify the sender immediately and delete this e-mail message from your computer. Thank you for your cooperation

Naveen 1.pdf

2 attachments

FINAL DIRECTIONS IA.pdf
828K

FINAL REPLY FILED.pdf
23259K

5:16 ···

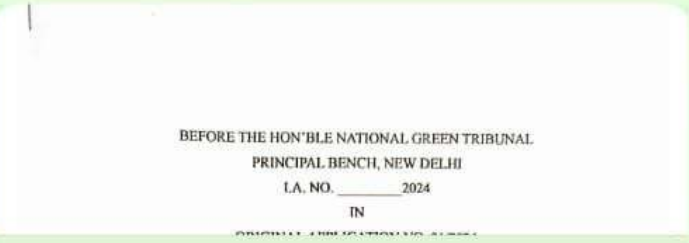
+91 98972 92906

Dear Sir,

Please find attached below copies of Replies and 2 applications filed in the matter of Harendra Kumar vs State of UP and Ors. being OA No. 31/2024 pending before Hon'ble National Green Tribunal, New Delhi. This may be treated as service upon you.

5:15 pm

Forwarded


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO. _____2024
IN

Naveen 1.pdf
9 pages • 3.4 MB • PDF

5:15 pm

Forwarded

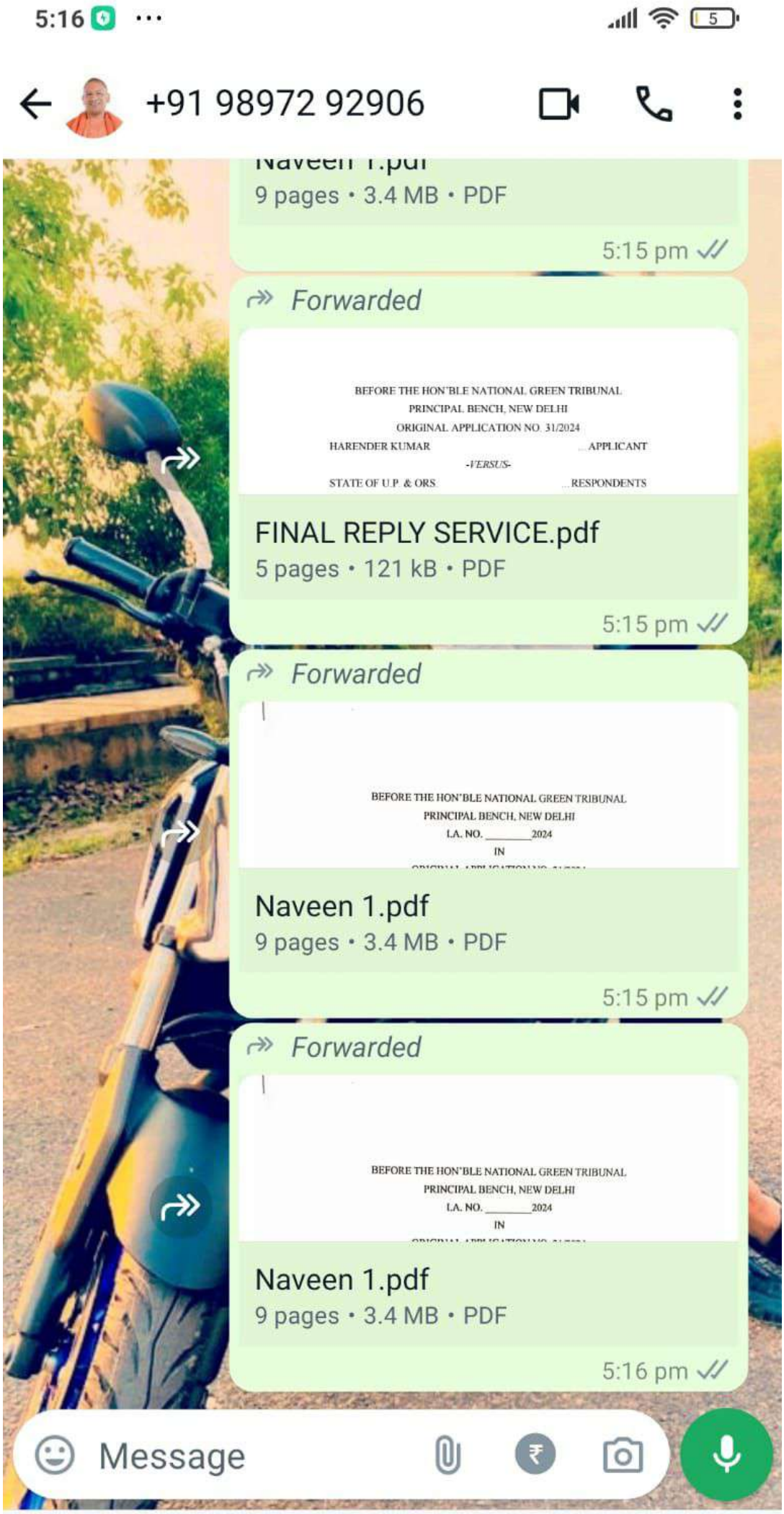
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 31/2024
HARENDER KUMAR ...APPLICANT
-VERSUS-
STATE OF U.P. & ORS. ...RESPONDENTS

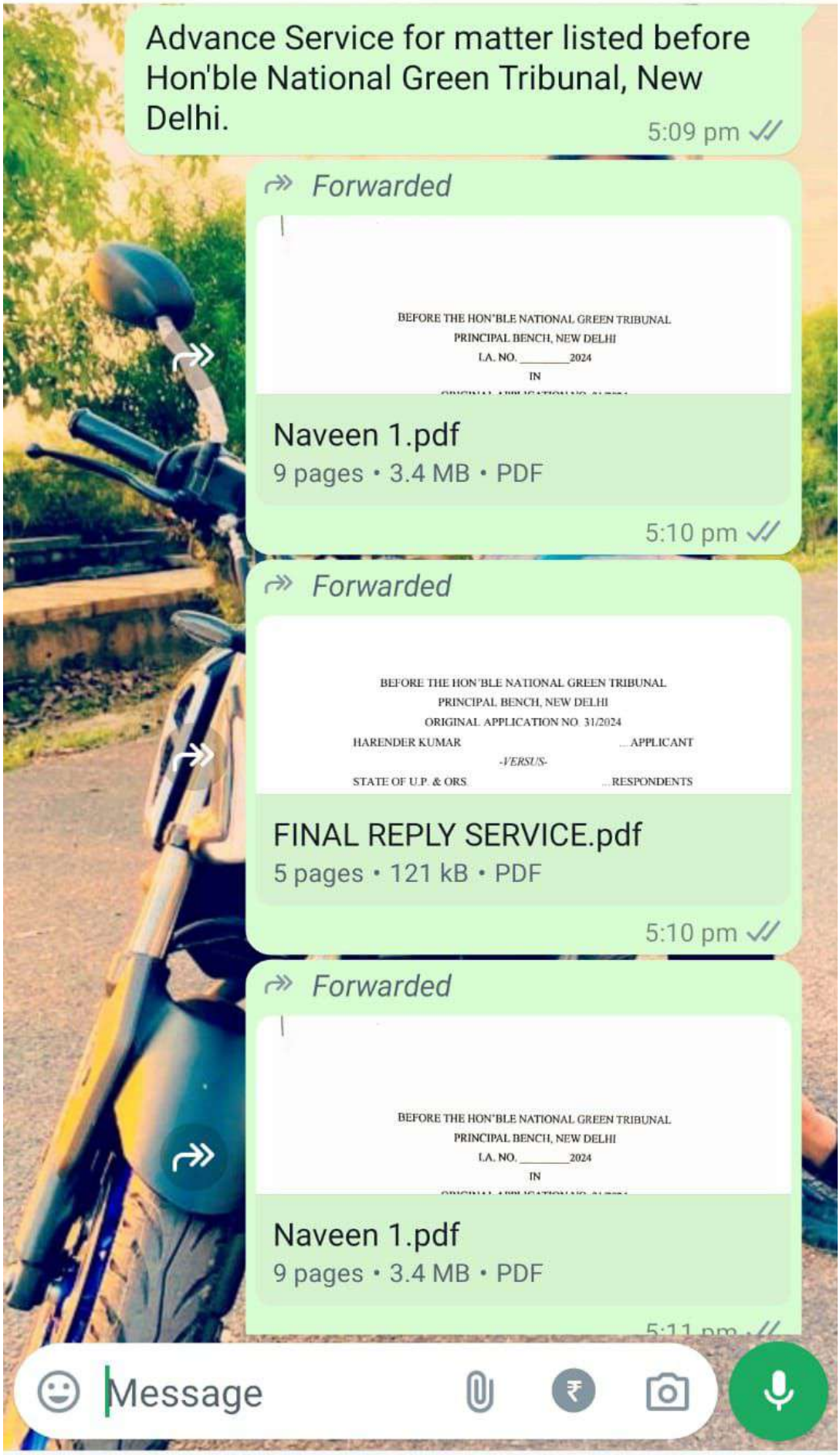
FINAL REPLY SERVICE.pdf
5 pages • 121 kB • PDF

5:15 pm

Forwarded

Message


5:16
+91 98972 92906
9 pages • 3.4 MB • PDF
5:15 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 31/2024
HARENDER KUMAR ...APPLICANT
-VERSUS-
STATE OF U.P. & ORS. ...RESPONDENTS
FINAL REPLY SERVICE.pdf
5 pages • 121 kB • PDF
5:15 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO. _____2024
IN
Naveen 1.pdf
9 pages • 3.4 MB • PDF
5:15 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO. _____2024
IN
Naveen 1.pdf
9 pages • 3.4 MB • PDF
5:16 pm
Message


5:11
+91 94116 46408
Advance Service for matter listed before Hon'ble National Green Tribunal, New Delhi.
5:09 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO. _____2024
IN
Naveen 1.pdf
9 pages • 3.4 MB • PDF
5:10 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 31/2024
HARENDER KUMAR ...APPLICANT
-VERSUS-
STATE OF U.P. & ORS. ...RESPONDENTS
FINAL REPLY SERVICE.pdf
5 pages • 121 kB • PDF
5:10 pm
Forwarded
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO. _____2024
IN
Naveen 1.pdf
9 pages • 3.4 MB • PDF
Message